

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O.A. No. 606/2018

IN THE MATTER OF:

COMPLIANCE OF MUNICIPAL SOLID WASTE MANAGEMENT RULES, 2016.

INDEX

S. No.	PARTICULARS	PAGE No.
1.	STATUS REPORT ON ACTION PLAN ON 14 THEMATIC AREAS IN OA. NO. 606 OF 2018 TITLED COMPLIANCE OF MUNICIPAL SOLID WASTE MANAGEMENT RULES, 2016.	
2.	ANNEXURE- I ACTION TAKEN BY CPCB.	
3.	ANNEXURE-II COMMUNICATION DONE BY CPCB TO THE CHIEF SECRETARIES OF STATES/UTs	
4.	ANNEXURE- III STATES/UTS WHICH HAVE PROVIDED INFORMATION IN ALL THEMATIC AREAS.	
5.	ANNEXURE- IV COMMUNICATION DONE BY CPCB BY EMAILS TO THE STATES/UTs WHICH HAVE NOT PROVIDED THE INFORMATION	
6.	ANNEXURE- V DETAILED INFORMATION OF MUNICIPAL SOLID WASTE MANAGEMENT PROVIDED BY STATES/UTs.	
7.	ANNEXURE- VI DETAILED INFORMATION OF SEWAGE MANAGEMENT PROVIDED BY STATES/UTs.	
8.	ANNEXURE- VII DETAILED INFORMATION OF NOISE MANAGEMENT PROVIDED BY STATES/UTs.	
9.	ANNEXURE- VIII DETAILED INFORMATION OF C&D WASTE MANAGEMENT PROVIDED BY STATES/UTs.	
10.	ANNEXURE- IX DETAILED INFORMATION OF E-WASTE MANAGEMENT PROVIDED BY STATES/UTs.	
11.	ANNEXURE-X DETAILED INFORMATION OF BIOMEDICAL WASTE MANAGEMENT PROVIDED BY STATES/UTs.	
12.	ANNEXURE-XI DETAILED INFORMATION OF HAZARDOUS WASTE MANAGEMENT PROVIDED BY STATES/UTs.	
13.	ANNEXURE- XII DETAILED INFORMATION FOR 100 INDUSTRIAL CLUSTERS PROVIDED BY STATES/UTs.	
14.	ANNEXURE- XIII STATUS OF CETPS/ETPS PROVIDED BY STATES/UTs.	

15.	ANNEXURE- XIV DETAILED INFORMATION FOR 351 POLLUTER STRETCHES IN THE COUNTRY PROVIDED BY STATES/UTs.	
16.	ANNEXURE- XV DETAILED INFORMATION FOR REJUVENATION OF WATER BODIES PROVIDED BY STATES/UTs.	
17.	ANNEXURE- XVI DETAILED INFORMATION FOR 122 NON-ATTAINMENT CITIES PROVIDED BY STATES/UTs.	
18.	ANNEXURE- XVI (A) FORMAT FOR PROGRESS OF ACTION PLAN.	
19.	ANNEXURE- XVII DETAILED INFORMATION FOR ILLEGAL SAND MINING PROVIDED BY STATES/UTs.	
20.	ANNEXURE- XVIII DETAILED INFORMATION FOR GROUND WATER EXTRACTION/CONTAMINATION & RECHARGE PROVIDED BY STATES/UTs.	
21.	ANNEXURE- XIX HON'BLE NGT ORDER DATED 12.09.2019.	


DIVYA SINHA
SCIENTIST -E
CENTRAL POLLUTION CONTROL BOARD
PARIVESH BHAWAN, EAST ARJUN NAGAR,
DELHI-110032

DATE: 27.12.2019
PLACE: DELHI

**STATUS REPORT ON ACTION PLAN
ON 14 THEMATIC AREAS
IN
O.A NO. 606 OF 2018;
TITLED COMPLIANCE OF MUNICIPAL
SOLID WASTE MANAGEMENT RULES,
2016.**



(November, 2019)

CENTRAL POLLUTION CONTROL BOARD
Ministry of Environment, Forest and Climate Change, Govt. of
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C

INDEX

S.N.	Description	Page Nos.
1.0	Background	1
2.0	Action Taken by CPCB	1
3.0	Gap Analysis	2
3.1	Municipal Solid waste Management	2
3.2	Sewage Management	27
3.3	Noise Management	32
3.4	Construction and Demolition waste	35
3.5	E-waste	45
3.6	Bio Medical Waste	49
3.7	Hazardous Waste	53
3.8	100 Industrial Clusters	57
3.9	Status of CETPs/ETPs	60
3.10	351 Polluter Stretches in the country	62
3.11	Rejuvenation of water bodies.	64
3.12	122 Non-attainment cities	67
3.13	Illegal sand mining	69
3.14	Ground Water Extraction/Contamination and re-charge	70

D

CENTRAL POLLUTION CONTROL BOARD, DELHI

December 27, 2019

STATUS REPORT ON ACTION PLAN ON 14 THEMATIC AREAS

REFERENCE: O.A NO. 606 OF 2018; TITLED COMPLIANCE OF MUNICIPAL SOLID WASTE MANAGEMENT RULES, 2016.

1.0 BACKGROUND

Hon'ble National Green Tribunal in the matter of O.A No. 606 of 2018; titled Compliance of Municipal Solid Waste Management Rules, 2016 vide order dated 12.09.2019 directed as follows:

"The information with regard to above thematic areas needs to be submitted to CPCB by the Chief Secretaries of all the States and Union Territories in terms of following:

- *Current status*
- *Desirable level of compliance in terms of statutes.*
- *Gap between current status and desired levels.*
- *Proposal of attending the gap with time lines.*
- *Name and designation of designated officer for ensuring compliance to provisions under statute.*

CPCB is permitted to file revised updated reports on the subject after collecting information from concerned States/UTs by 15.11.2019"

2.0 ACTION TAKEN BY CPCB

In compliance to direction issued, CPCB has taken following actions:

- (i) CPCB formulated templates for 06 thematic areas to facilitate submission of information
- a. Municipal Solid Waste
 - b. E-Waste
 - c. Bio-Medical Waste
 - d. Noise Pollution
 - e. Hazardous Waste
 - f. Sewage Treatment Plant

Copy of the templates is enclosed at **Annexure-I**.

- (ii) CPCB communicated the directions of Hon'ble NGT to all Chief Secretaries of all States / Union Territories for timely submission of information vide letter dated 27.09.2019. Copy of letter is enclosed at **Annexure-II**. The templates prepared by CPCB were forwarded to all States/UTs

- (iii) As per Hon'ble NGT Directions , information has been received from **24 States /UTs** (Assam, Andhra Pradesh, Andaman and Nicobar Island,

Chandigarh, Daman and Diu, Delhi, Chhattisgarh, Gujarat, Haryana, Kerala, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Rajasthan, Tamil Nadu, Tripura, Dadar and Nagar Haveli, , Lakshadweep, Puducherry, Goa & Karnataka,) and information from remaining 11 States / UTs (Arunachal Pradesh, Bihar, Jammu & Kashmir, Jharkhand Meghalaya, Nagaland, Sikkim, Telangana, Uttarakhand, Uttar Pradesh, West Bengal) had not been received till 18.11.2019. Reports from Bihar, Jammu & Kashmir, Himachal Pradesh, Meghalaya and Telangana have been received late and the same have not been analysed by CPCB.

- (iv) Nine States/UTs have provided information on all 14 thematic areas, their names are mentioned at **Annexure-III**.
- (v) CPCB again informed the concerned States/UTs to provide the information for all thematic areas vide email dated 14.11.2019 (**Annexure-IV**).

3.0GAP ANALYSIS :-

Information received from above mentioned 24 States/UTs has been analysed and CPCB's observations on the same have been detailed in the subsequent sections

3.1Municipal Solid Waste Management

3.1.1 Information Status

Information for compliance of Solid Waste Management has been received from 22 States/UTs (Andhra Pradesh, Assam, Andaman and Nicobar Island, Chandigarh, Goa, Gujarat*, Chhattisgarh, Haryana, Kerala, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Tamil Nadu, Tripura, Daman and Diu, Delhi, Lakshadweep ,Puducherry & Rajasthan) .State/UTs wise details as per the format provided by CPCB is enclosed at **Annexure-V**.

**Gujarat has submitted report in compliance of Order dated 09th April,2019 in OA 606/2018.*

3.1.2 OBSERVATIONS:

The States/UTs were required to provide information against 60 parameters as per CPCB format. However, few States /UTs have not provided information against all these sixty parameters, the details are given in the table below:

Status of Information Provided by States/UTs (SWM)			
S.No.	Items	Name of States/UTs which have submitted information	Name of States/UTs which have not Submitted information or submitted partial information
1	Percentage of Districts in which Special Task Force (Four members nominated by DM, SP, RO SPCB & District Legal Services Authority) for Awareness has been created	Information provided by 19 States/UTs (Assam, Chhattisgarh, Gujarat, Haryana, Kerala, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Rajasthan, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry)	Andhra Pradesh, Goa & Madhya Pradesh,
2	Percentage of ULBs which have framed byelaws incorporating provisions of SWM Rules (15e)?	Information provided by 20 States/UTs (Assam, Chhattisgarh, Goa, Gujarat, Haryana, Kerala, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Rajasthan, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry)	Andhra Pradesh & Madhya Pradesh
3	Percentage of operators of Solid Waste processing facility who have submitted Annual report.	Information provided by 19 States/UTs (Assam, Chhattisgarh, Goa, Gujarat, Haryana, Kerala, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry)	Andhra Pradesh, Madhya Pradesh & Rajasthan

Status of Information Provided by States/UTs (SWM)			
S.No.	Items	Name of States/UTs which have submitted information	Name of States/UTs which have not Submitted information or submitted partial information
4	Percentage of ULBs which have appointed nodal officer/committee.	Information provided by 18 States/UTs (Andhra Pradesh, Assam, Chhattisgarh, Goa, Haryana, Kerala, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Rajasthan, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Lakshadweep & Puducherry)	Daman & Diu, Delhi, Gujarat & Madhya Pradesh
5	Percentage of ULBs which have submitted Annual Report in Form IV to Secy. UD and SPCB	Information provided by 19 States/UTs (Assam, Chhattisgarh, Goa, Haryana, Kerala, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Rajasthan, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep, & Puducherry)	Andhra Pradesh, Gujarat & Madhya Pradesh
6	Percentage of ULBs in which Sweeping is carried out twice or more in public areas	Information provided by 20 States/UTs (Assam, Chhattisgarh, Goa, Gujarat, Haryana, Kerala, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Rajasthan, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry)	Andhra Pradesh & Madhya Pradesh
7	Percentage of ULBs in which Sweeping is carried out once or more in residential areas	Information provided by 19 States/UTs (Assam, Chhattisgarh, Goa, Haryana, Kerala, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Rajasthan, Tamil	Andhra Pradesh, Gujarat & Madhya Pradesh

Status of Information Provided by States/UTs (SWM)			
S.No.	Items	Name of States/UTs which have submitted information	Name of States/UTs which have not Submitted information or submitted partial information
		Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry)	
8	Percentage of ULBs in which user fees has been incorporated in Byelaws	Information provided by 17 States/UTs (Andhra Pradesh, Assam, Chhattisgarh, Haryana, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry)	Goa, Gujarat, Kerala, Madhya Pradesh & Rajasthan
9	Percentage of ULBs having Door to door collection system	Information provided by 22 States/UTs (Andhra Pradesh, Assam, Chhattisgarh, Goa, Gujarat, Haryana, Kerala, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Rajasthan, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry)	
10	Percentage of ULBs transporting wastes in covered vehicles	Information provided by 20 States/UTs (Andhra Pradesh, Assam, Chhattisgarh, Goa, Haryana, Kerala, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry)	Gujarat & Rajasthan

Status of Information Provided by States/UTs (SWM)			
S.No.	Items	Name of States/UTs which have submitted information	Name of States/UTs which have not Submitted information or submitted partial information
11	Percentage of ULBs having GPS installed on garbage collection vans (> 5 lakh population)	<u>Information provided by 18 States/UTs</u> (Andhra Pradesh, Assam, Chhattisgarh, Haryana, Kerala, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Tamil Nadu, Tripura, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry)	Andaman and Nicobar Island, Goa, Gujarat & Rajasthan
12	Percentage of ULBs using Compartmentalized vehicles for collection of different fractions of waste	<u>Information provided by 16 States/UTs</u> (Assam, Chhattisgarh, Haryana, Kerala, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi & Puducherry)	Andhra Pradesh, Goa, Gujarat, Lakshadweep, Madhya Pradesh & Rajasthan
13	Percentage of ULBs having Computerized weighing machine for weighing solid waste	<u>Information provided by 17 States/ UTs</u> (Andhra Pradesh, Assam, Chhattisgarh, Kerala, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry)	Goa, Gujarat, Haryana, Madhya Pradesh & Rajasthan
14	Percentage of ULBs having tipping fee based on quantum of waste generated/ processed	<u>Information provided by 17 States/UTs</u> (Assam, Chhattisgarh, Haryana, Kerala, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman	Andhra Pradesh, Goa, Gujarat, Madhya Pradesh & Rajasthan

Status of Information Provided by States/UTs (SWM)			
S.No.	Items	Name of States/UTs which have submitted information	Name of States/UTs which have not Submitted information or submitted partial information
		and Diu, Delhi, Lakshadweep & Puducherry	
15	Percentage of ULBs having twin-bin system installed at public places	Information provided by 17 States/UTs (Assam, Chhattisgarh, Haryana, Kerala, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry	Andhra Pradesh, Goa, Gujarat, Madhya Pradesh & Rajasthan
16	Percentage of ULBs having transfer stations instead of secondary storage bins	Information provided by 18 States/UTs (Assam, Chhattisgarh, Goa, Haryana, Kerala, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry	Andhra Pradesh, Gujarat, Madhya Pradesh & Rajasthan
17	Percentage of ULBs in which PPE has been provided to workers	Information provided by 17 States/UTs (Assam, Chhattisgarh, Haryana, Kerala, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry	Andhra Pradesh, Goa, Gujarat, Madhya Pradesh & Rajasthan
18	Percentage of ULBs in which Capacity building of local bodies has been taken up by State Dept. of UD	Information provided by 18 States/UTs (Assam, Chhattisgarh, Goa, Haryana, Kerala, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Tamil Nadu, Tripura,	Andhra Pradesh, Gujarat, Madhya Pradesh & Rajasthan

Status of Information Provided by States/UTs (SWM)			
S.No.	Items	Name of States/UTs which have submitted information	Name of States/UTs which have not Submitted information or submitted partial information
		Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry	
19	Percentage of ULBs in which workers have been educated on Door to door collection of waste	Information provided by 17 states (Andhra Pradesh, Assam, Chhattisgarh, Haryana, Kerala, Maharashtra, Manipur, Orissa, Punjab, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry	Goa, Gujarat, Madhya Pradesh, Mizoram & Rajasthan
20	Percentage of ULBs in which Training has been imparted to waste pickers/waste collectors	Information provided by 18 States/UTs (Andhra Pradesh, Assam, Chhattisgarh, Haryana, Kerala, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry	Goa, Gujarat, Madhya Pradesh & Rajasthan
21	Percentage of ULBs having separate Street sweepings collection and disposal system	Information provided by 18 States/UTs (Assam, Chhattisgarh, Goa, Haryana, Kerala, Maharashtra, Manipur, Orissa, Punjab, Rajasthan, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry	Andhra Pradesh, Gujarat, Madhya Pradesh & Mizoram
22	Percentage of ULBs in which Segregation of waste at	Information provided by 18 States/UTs (Andhra Pradesh, Assam, Chhattisgarh, Goa,	Gujarat, Madhya Pradesh, Mizoram & Rajasthan

Status of Information Provided by States/UTs (SWM)			
S.No.	Items	Name of States/UTs which have submitted information	Name of States/UTs which have not Submitted information or submitted partial information
	household level/source has been implemented	Haryana, Kerala, Maharashtra, Manipur, Orissa, Punjab, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry displayed on ULB's website	
23	Percentage of ULBs in which waste Segregation by street vendors has been implemented.	<u>Information provided by 14 States/UTs</u> (Assam, Chhattisgarh, Kerala, Maharashtra, Manipur, Orissa, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry)	Andhra Pradesh, Goa, Gujarat, Haryana, Madhya Pradesh, Mizoram, Punjab & Rajasthan
24	Percentage of ULBs in which Segregation of waste by RWAs, market associations, gated communities, institutions (> 5000 sqm area), hotels, restaurants etc has been implemented	<u>Information provided by 19 States/UTs</u> (Andhra Pradesh, Assam, Chhattisgarh, Goa, Haryana, Kerala, Madhya Pradesh, Maharashtra, Manipur, Orissa, Punjab, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry)	Gujarat, Mizoram & Rajasthan
25	Percentage of ULBs in which Segregation of Waste at source for inerts and C&D Waste has been implemented	<u>Information provided by 20 States/UTs</u> (Andhra Pradesh, Assam, Chhattisgarh, Goa, Gujarat, Haryana, Kerala, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Tamil Nadu, Tripura, Andaman and Nicobar Island, Daman and Diu,	Chandigarh & Rajasthan

Status of Information Provided by States/UTs (SWM)			
S.No.	Items	Name of States/UTs which have submitted information	Name of States/UTs which have not Submitted information or submitted partial information
		Delhi, Lakshadweep & Puducherry)	
26	Percentage of ULBs in which informal sector of waste pickers, waste collectors and recycling industry in reducing waste in state policy has been engaged	Information provided by 18 States/UTs (Assam, Chhattisgarh, Haryana, Kerala, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry)	Andhra Pradesh, Goa, Gujarat & Rajasthan
27	Percentage of ULBs in which Space for SW segregation, storage and processing of solid waste for 200 units / 5000 square has been allocated	Information provided by 18 States/UTs (Assam, Chhattisgarh, Goa, Kerala, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Rajasthan, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry)	Andhra Pradesh, Gujarat, Haryana & Madhya Pradesh
28	Percentage of ULBs in which Scheme for registration of waste pickers and dealers has been implemented	Information provided by 17 States/UTs (Assam, Chhattisgarh, Haryana, Kerala, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi & Lakshadweep & Puducherry)	Andhra Pradesh, Goa, Gujarat, Madhya Pradesh & Rajasthan
29	Percentage of ULBs in which land has been identified for setting up waste processing facilities (22 (1))	Information provided by 21 States/UTs (Andhra Pradesh, Assam, Goa, Gujrat, Chhattisgarh, Haryana, Kerala, Madhya Pradesh,	Rajasthan

Status of Information Provided by States/UTs (SWM)			
S.No.	Items	Name of States/UTs which have submitted information	Name of States/UTs which have not Submitted information or submitted partial information
		Maharashtra, Manipur, Mizoram, Orissa, Punjab, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry)	
30	Percentage of ULBs in which non-biodegradable waste and inert waste are used for filling up of construction areas and construction of roads	<u>Information provided by 14 States/UTs</u> (Assam, Chhattisgarh, Kerala, Maharashtra, Manipur, Orissa, Punjab, Tamil Nadu, Tripura, Andaman and Nicobar Island, Daman and Diu, Delhi, Lakshadweep & Puducherry)	Andhra Pradesh, Chandigarh, Goa, Gujarat, Haryana, Madhya Pradesh, Mizoram & Rajasthan,
31	Percentage of ULBs in which Usage of RDF by Cement plants /Power plants/Industries located within 200 km of such facility has been implemented	<u>Information provided by 18 States/UTs</u> (Assam, Chhattisgarh, Goa, Haryana, Kerala, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry)	Andhra Pradesh, Gujarat, Madhya Pradesh & Rajasthan
32	Percentage of ULBs in which home /decentralized and centralized composting has been initiated	<u>Information provided by 19 States/UTs</u> (Assam, Chhattisgarh, Goa, Gujarat, Haryana, Kerala, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman	Andhra Pradesh, Madhya Pradesh & Rajasthan

Status of Information Provided by States/UTs (SWM)			
S.No.	Items	Name of States/UTs which have submitted information	Name of States/UTs which have not Submitted information or submitted partial information
		and Diu, Delhi, Lakshadweep & Puducherry)	
33	Percentage of ULBs in which Storage of Horticulture waste on generators own premises has been initiated	Information provided by 17 States/UTs (Andhra Pradesh, Assam, Chhattisgarh, Haryana, Kerala, Maharashtra, Manipur, Orissa, Punjab, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry)	Goa, Gujarat, Madhya Pradesh, Mizoram & Rajasthan
34	Percentage ULBs in which setting up of solid waste and processing facilities has been incorporated in Master Plan of the city	Information provided by 16 states (Assam, Chhattisgarh, Goa, Kerala, Maharashtra, Manipur, Mizoram, Orissa, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry)	Andhra Pradesh, Gujarat, Haryana, Madhya Pradesh, Punjab & Rajasthan
35	Percentage of ULBs in which 5% or 5 sheds in SEZ, IE, Industrial park have been allocated for recovery and recycling facility	Information provided by 15 States/UTs (Assam, Chhattisgarh, Goa, , Kerala, Maharashtra, Manipur, Orissa, Punjab, Tamil Nadu, Tripura, Andaman and Nicobar Island, , Daman and Diu, Delhi, Lakshadweep & Puducherry)	Andhra Pradesh, Chandigarh, Gujarat, Haryana ,Madhya Pradesh, Mizoram & Rajasthan
36	Percentage of ULBs in which material recovery facilities for sorting of recyclables by informal sector have been set up	Information provided by 21 States/UTs (Andhra Pradesh, Assam, Chhattisgarh, Gujarat , Goa, Haryana, Kerala, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Tamil Nadu, Tripura,	Rajasthan

Status of Information Provided by States/UTs (SWM)			
S.No.	Items	Name of States/UTs which have submitted information	Name of States/UTs which have not Submitted information or submitted partial information
		Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry)	
37	Percentage of ULBs in which Waste from vegetable, flower, fish, meat, poultry market is processed in biomethanation plant	<u>Information provided by 17 States/UTs</u> (Assam, Chhattisgarh, Haryana, Kerala, Maharashtra, Madhya Pradesh , Manipur, Orissa, Punjab, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry)	Andhra Pradesh, Goa, Gujarat, Mizoram, Rajasthan
38	Percentage of ULBs in which use of Chemical fertilizers in parks has been phased out	<u>Information provided by 17 States/UTs</u> (Assam, Chhattisgarh, Haryana, Kerala, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry)	Andhra Pradesh, Goa, Gujarat, Madhya Pradesh & Rajasthan
39	Percentage Number of Waste processing based on Waste to Energy/RDF	<u>Information provided by 20 States/UTs</u> (Andhra Pradesh, Assam, Chhattisgarh, Goa, Gujarat, Haryana, Kerala, Maharashtra, Madhya Pradesh, Manipur, Mizoram, Orissa, Punjab, Tamil Nadu, Tripura, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry)	Andaman and Nicobar Island & Rajasthan
40	Percentage of Waste processing units based on Composting/Biomethanation	<u>Information provided by 21 States/UTs</u> (Andhra Pradesh, Assam, Chhattisgarh, Goa, Gujarat, Haryana, Kerala,	Mizoram

Status of Information Provided by States/UTs (SWM)			
S.No.	Items	Name of States/UTs which have submitted information	Name of States/UTs which have not Submitted information or submitted partial information
		Maharashtra, Madhya Pradesh ,Manipur, Orissa, Punjab, Rajasthan, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry)	
41	Percentage of ULBs in which Biodegradable waste is sent to compost/biomethanation plant	Information provided by 19 States/UTs (Andhra Pradesh, Assam, Chhattisgarh, Goa, Haryana, Kerala, Maharashtra, Madhya Pradesh ,Manipur,, Orissa, Punjab, Rajasthan, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi & Puducherry)	Lakshadweep, Gujarat & Mizoram
42	Percentage of ULBs in which non-biodegradable wastes is sent to MRF/ Secondary storage facility	Information provided by 20 States/UTs (Andhra Pradesh, Assam, Chhattisgarh, Goa, Haryana, Kerala, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry)	Gujarat & Rajasthan
43	Percentage of W to E plants having Facilities for segregation of waste prior to processing of waste in W to E Plants	Information provided by 17 States/UTs (Assam, Chhattisgarh, Goa, Haryana, Kerala, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Tamil Nadu, Tripura, Chandigarh, Daman and Diu,	Andaman and Nicobar Island, Andhra Pradesh, Gujarat, Madhya Pradesh & Rajasthan

Status of Information Provided by States/UTs (SWM)			
S.No.	Items	Name of States/UTs which have submitted information	Name of States/UTs which have not Submitted information or submitted partial information
		Delhi, Lakshadweep & Puducherry)	
44	Percentage increase in number of Authorizations granted	Information provided by 16 States/UTs (Assam, Chhattisgarh, Kerala, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry)	Andhra Pradesh, Goa, Gujarat, Haryana, Madhya Pradesh & Rajasthan
45	Percentage of ULBs displaying data related to functioning of plant and its adherence to prescribed parameters displayed on ULB's website	Information provided by 13 States/UTs (Assam, Chhattisgarh, Haryana, Kerala, Maharashtra, Manipur, Mizoram, Tripura, Andaman and Nicobar Island, Daman and Diu, Delhi, Lakshadweep & Puducherry)	Andhra Pradesh, Chandigarh ,Goa, Gujarat, Madhya Pradesh, Orissa, Punjab, Tamil Nadu & Rajasthan
46	Percentage of ULBs in which land has been identified for landfill site (11 f)	Information provided by 20 States/UTs (Andhra Pradesh, Assam, Chhattisgarh, Goa , Haryana, Kerala, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry)	Gujarat & Rajasthan
47	Percentage of ULBs in which land has been allocated for landfill site (Rule 12a)	Information provided by 19 States/UTs (Andhra Pradesh ,Assam, Chhattisgarh, Goa , Haryana, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Orissa, Punjab,	Gujarat, Kerala & Rajasthan

Status of Information Provided by States/UTs (SWM)			
S.No.	Items	Name of States/UTs which have submitted information	Name of States/UTs which have not Submitted information or submitted partial information
		Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry)	
48	Percentage of ULBs having own /regional operational Landfill sites	Information provided by 16 States/UTs (Andhra Pradesh, Assam, Chhattisgarh, Goa, Haryana, Maharashtra, Manipur, Mizoram, Punjab, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi & Puducherry)	Gujarat, Kerala, Lakshadweep, Madhya Pradesh, Orissa & Rajasthan
49	Percentage of landfill sites in which Provision of Green Belt /Buffer Zone around landfill site has been made	Information provided by 17 States/UTs (Assam, Chhattisgarh, Haryana, Kerala, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry)	Andhra Pradesh, Goa, Gujarat, Madhya Pradesh & Rajasthan
50	Percentage of Landfill sites for which Buffer zone has been notified	Information provided by 17 States/UTs (Assam, Chhattisgarh, Haryana, Kerala, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry)	Andhra Pradesh, Goa, Gujarat, Madhya Pradesh & Rajasthan
51	Percentage of landfill sites in which efforts have been taken	Information provided by 17 States/UTs (Assam, Chhattisgarh, Haryana,	Andhra Pradesh, Goa, Gujarat,

Status of Information Provided by States/UTs (SWM)			
S.No.	Items	Name of States/UTs which have submitted information	Name of States/UTs which have not Submitted information or submitted partial information
	to prevent/manage generation of leachate	Kerala, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry)	Madhya Pradesh & Rajasthan
52	Percentage of landfill sites in which efforts have been taken to prevent /manage generation of methane gas	<u>Information provided by 17 States/UTs</u> (Assam, Chhattisgarh, Haryana, Kerala, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry)	Andhra Pradesh, Goa, Gujarat, Madhya Pradesh, Rajasthan
53	Percentage of landfill/dumpsites in which CCTV has been installed	<u>Information provided by 16 States/UTs</u> (Assam, Chhattisgarh, Haryana, Kerala, Maharashtra, Manipur, Orissa, Punjab, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry)	Andhra Pradesh, Goa, Gujarat, Madhya Pradesh, Mizoram, Rajasthan
54	Percentage of ULBs having Decentralized waste disposal facilities	<u>Information provided by 18 States/UTs</u> (Assam, Chhattisgarh, Haryana, Kerala, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry)	Andhra Pradesh, Goa, Gujarat, Rajasthan

Status of Information Provided by States/UTs (SWM)			
S.No.	Items	Name of States/UTs which have submitted information	Name of States/UTs which have not Submitted information or submitted partial information
55	Percentage of landfill sites in which landfilling or dumping of mixed waste is continued	Information provided by 17 States/UTs (Andhra Pradesh, Assam, Chhattisgarh, Kerala, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry)	Goa, Gujarat, Haryana, Madhya Pradesh, Rajasthan
56	Percentage of landfill sites in which only non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive waste is disposed	Information provided by 16 States (Assam, Chhattisgarh, Haryana, Kerala, Maharashtra, Manipur, Orissa, Punjab, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, ,Daman and Diu, Delhi, Lakshadweep & Puducherry)	Andhra Pradesh, Goa, Gujarat, Madhya Pradesh, Mizoram & Rajasthan
57	Percentage of ULBs in which Investigation of old /existing dumpsites for bio-mining has been initiated	Information provided by 21 states (Andhra Pradesh, Assam, Chhattisgarh, Goa, Gujarat, Haryana, Kerala, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Rajasthan, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, ,Daman and Diu, Delhi & Puducherry)	Lakshadweep
58	Percentage of ULBs which have framed Byelaws incorporating User fees and spot fines for littering	Information provided by 20 states (Andhra Pradesh ,Assam, Chhattisgarh, Gujarat ,Haryana, Kerala, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Rajasthan, Tamil Nadu,	Goa & Madhya Pradesh

Status of Information Provided by States/UTs (SWM)			
S.No.	Items	Name of States/UTs which have submitted information	Name of States/UTs which have not Submitted information or submitted partial information
		Tripura, Andaman and Nicobar Island, Chandigarh, ,Daman and Diu, Delhi, Lakshadweep & Puducherry)	
59	Percentage of ULBs having Citizen Grievance redressal mechanism	Information provided by 17 States/UTs (Assam, Chhattisgarh, Haryana, Kerala, Maharashtra, Manipur, Mizoram, Orissa, Punjab, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry)	Andhra Pradesh, Goa, Gujarat, Madhya Pradesh & Rajasthan
60	Percentage of ULBs uploading Month wise details of SWM targets on MIS	Information provided by 16 States/UTs (Assam, Chhattisgarh, Haryana, Kerala, Maharashtra, Manipur, Orissa, Punjab, Tamil Nadu, Tripura, Andaman and Nicobar Island, Chandigarh, Daman and Diu, Delhi, Lakshadweep & Puducherry)	Andhra Pradesh, Goa, Gujarat, Madhya Pradesh, Mizoram & Rajasthan

The information provided by the States/UTs has been further analysed for nine key parameters of Solid Waste parameters. State wise performance of the States/UTs against these nine key parameters is given in table below:

Performance of States/UTs (SWM)													
S. No.	Item	Lakshadweep	Chandigarh	Daman & Diu	Delhi	Tripura	Assam	Odisha	Kerala	Maharashtra	Tamil Nadu	Puducherry	Chandigarh
1	Percentage of ULBs which have submitted Annual Report in Form IV to Secy, UD and SPCB	G	G	G	G	G	G	G	G	G	G	G	G
2	Percentage of ULBs in which user fees has been incorporated in Byelaws	P	G	G	G	G	AV	G	No info	G	G	G	G
3	Percentage of ULBs having Door to door collection system	P	G	G	AV	G	AV	G	G	G	G	G	G
4	Percentage of ULBs using Compartmentalized vehicles for collection of different fractions of waste	No Info	G	G	P	P	P	P	P	G	G	P	G
G- Good (>75 %), Av-Average(>50% upto 75%), P-Poor (<50%), No Info- No information/Partial information													

Performance of States/UTs (SWM)

S. No.	Item	Laksha dweep	Chandi garh	Daman & Diu	Del hi	Trip ura	Assa m	Odis ha	Kera la	Maharas htra	Tamil Nadu	Puduch erry	Chandi garh
5	Percentage of ULBs in which Segregation of waste at household level/source has been implemented	P	G	G	P	G	P	G	G	G	No Info	P	G
6	Percentage of ULBs in which material recovery facilities for sorting of recyclables by informal sector have been set up	G	G	G	P	P	AV	AV	AV	G	P	G	P
7	Percentage of ULBs in which Biodegradable waste is sent to compost/biomethanation plant	No Info	G	G	P	P	P	AV	G	G	G	G	G
8	Percentage of ULBs having own / regional operational Landfill sites	No Info	G	G	P	G	P	No Info	No info	AV	G	G	G
G- Good (>75 %), Av-Average(>50% upto 75%), P-Poor (<50%), No Info- No information/Partial information													

Performance of States/UTs (SWM)

S. No.	Item	Laksha dweep	Chandi garh	Daman & Diu	Del hi	Trip ura	Assa m	Odis ha	Kera la	Maharas htra	Tamil Nadu	Puduch erry	Chandi garh
9	Percentage of ULBs in which Investigation of old /existing dumpsites for bio-mining has been initiated	No Info	G	G	G	P	P	G	P	AV	AV	G	G
G- Good (>75 %) , Av-Average(>50% upto 75%), P-Poor (<50%), No Info- No information/Partial information													

Performance of States/UTs (SWM)											
S. No.	Item	Andaman & Nicobar	Andhra Pradesh	Goa	Madhya Pradesh	Gujarat	Mizoram	Haryana	Manipur	Punjab	Rajasthan
1	Percentage of ULBs which have submitted Annual Report in Form IV to Secy, UD and SPCB	G	No Info	G	No Info	No Info	G	G	AV	G	G
2	Percentage of ULBs in which user fees has been incorporated in Byelaws	G	AV	No Info	No Info	No Info	G	G	P	AV	No Info
3	Percentage of ULBs having Door to door collection system	G	G	G	G	G	G	G	G	G	G
4	Percentage of ULBs using Compartmentalized vehicles for collection of different fractions of waste	AV	No Info	No Info	No Info	No Info	G	No Info	AV	G	No Info
G- Good (>75 %), Av-Average(>50% upto 75%), P-Poor (<50%), No Info- No information/Partial information											

5	Percentage of ULBs in which Segregation of waste at household level/source has been implemented	No Info	G	G	G	No Info	G	Partial Info	G	G	G	No Info
6	Percentage of ULBs in which material recovery facilities for sorting of recyclables by informal sector have been set up	G	AV	G	AV	AV	G	G	G	P	AV	No Info
7	Percentage of ULBs in which Biodegradable waste is sent to compost/biomethanation plant	AV	AV	G	AV	AV	G	No Info	No Info	P	G	Av
8	Percentage of ULBs having own / regional operational Landfill sites	G	P	Partial Info	G	G	Partial Info	Partial Info	no Info	AV	P	No Info
9	Percentage of ULBs in which Investigation of old /existing dumpsites for bio-mining has been initiated	G	P	G	AV	AV	G	Partial info	Partial info	P	P	p

G- Good (>75 %), Av-Average(>50% upto 75%), P-Poor (<50%), No Info- No information/Partial information

Based on the above assessment, overall performance of the States/UTs against these nine parameters is given in the table below

OVERALL PERFORMANCE OF STATES /UTs (SWM)

S.No.	Important Items	Number of States in the Specified Category			
		Good	Average	Poor	Submitted No /Partial Information
1	Percentage of ULBs which have submitted Annual Report in Form IV to Secy, UD and SPCB	18	1	0	3
2	Percentage of ULBs in which user fees has been incorporated in Byelaws	12	3	2	5
3	Percentage of ULBs having Door to door collection system	19	2	1	0
4	Percentage of ULBs using Compartmentalized vehicles for collection of different fractions of waste	7	2	6	7
5	Percentage of ULBs in which Segregation of waste at household level/source has been implemented	13	0	4	5
6	Percentage of ULBs in which material recovery facilities for sorting of recyclables by informal sector have been set up	9	6	6	1
7	Percentage of ULBs in which Biodegradable waste is sent to compost/biomethanation plant	9	5	5	3
8	Percentage of ULBs having own /regional operational Landfill sites	8	2	5	7
9	Percentage of ULBs in which Investigation of old /existing dumpsites for bio-mining has been initiated	8	3	8	3

CPCB's observations based on the above assessment are as given below:

- i. Initiatives have been taken by States/UTs for compliance of Solid Waste Management Rules, 2016.
- ii. As per the assessment of information provided by the States/UTs, it is observed that although performance of most States/UTs is in good category as per as door-to-door collection of waste is concern, it decreases progressively as solid waste management moves from collection to segregation to processing to final disposal in that order.
- iii. Compliance by maximum States/UTs was found inadequate on following parameters.
 - a. Imposition of User fees.
 - b. Segregation of Waste at source
 - c. Using compartmentalized vehicles for collection of different fractions of waste.
 - d. Setting up of Material recovery facilities for sorting of recyclables by informal sector
 - e. Waste processing.
 - f. Investigation of old/existing dumpsites for bio-mining.
 - g. Information on engagement & training of informal sector consisting of waste pickers, waste collectors and recycling industry in waste management.
 - h. Prevention/management of leachate and methane gas generation from land fill site.
 - i. CCTV installation at dumpsite.

3.1.3 Recommendations:

- i. Segregation of waste at source, using compartmentalized vehicles for collection of different fractions of waste, processing of waste, Bio-mining of legacy waste and scheme for engagement of informal sector in Solid Waste management needs further strengthening
- ii. The states/UTs require to specify the time line for implementation of their action plan
- iii. In compliance with NGT's Directions dated March 06, 2019 in OA No. 606/2018 , CPCB has developed an online portal for to monitor compliance of States/ Uts w.r.t provisions of SWM Rules and uploaded on **SPCB Sanyojan'** on CPCB website. Only 8 States/UTs (Goa, Himachal Pradesh, Meghalaya, Mizoram, Kerala, Puducherry, Sikkim and West Bengal) have uploaded their information so far All States/UTs are required to submit their compliance report quarterly on the said portal.

3.2 Sewage Management

3.2.1 Information Status:

Total 22 no. of States and UTs (Andhra Pradesh, Andaman & Nicobar, Assam, Chandigarh, Chhattisgarh, Dadar and Nagar Haveli, Daman and Diu, Delhi, Goa, Gujarat, Haryana, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Orissa, Pondicherry, Rajasthan, Tamil Nadu, Tripura) have provided the reports to CPCB as required. State-wise information received for Sewage Management is attached as **Annexure-VI**.

3.2.2 Observations:

The States/UTs were required to provide information against seven parameters as per CPCB format. However, few States /UTs have not provided information against all these seven parameters, the details of the same are given in the table below:

The observations on the information provided by the States/UTs are given below:

STATUS OF INFORMATION PROVIDED BY STATES/UTs (Sewage Management)		
Sl. No.	Action Point	REMARKS
1.	Estimated Sewage Generation	<p>Reply received from 22 States/UTs: Andhra Pradesh, Andaman & Nicobar, Assam, Chandigarh, Chhattisgarh, Dadar and Nagar Haveli, Daman And Diu, Delhi, Goa, Gujarat, Haryana. Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Orissa, Pondicherry, Rajasthan, Tamil Nadu, Tripura.</p> <p>Complete information received from 5 States: (Andhra Pradesh, Andaman & Nicobar, Delhi, Kerala, and Madhya Pradesh).</p> <p>Incomplete information received from-10 States: (Daman and Diu, Gujarat, Haryana, Manipur, Orissa, Pondicherry, Tripura, Madhya Pradesh, Maharashtra, Chandigarh).</p> <p>No- information-7 States: (Dadar and Nagar Haveli, Chhattisgarh, Goa, Karnataka, Mizoram, Rajasthan, Tamil Nadu).</p>
2.	Treatment Capacity (Projection for 05years to be taken into consideration)	<p>Reply received from 22 States/UTs: Andhra Pradesh, Andaman & Nicobar, Assam, Chandigarh, Chhattisgarh, Dadar and Nagar Haveli, Daman and Diu Delhi, Goa, Gujarat, Haryana. Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Orissa, Pondicherry, Rajasthan, Tamil Nadu, Tripura.</p> <p>Complete information received from 04 states: (Andaman & Nicobar, Delhi, Orissa, Maharashtra).</p> <p>Incomplete information received from 10 states: (Andhra Pradesh, Daman and Diu, Haryana, Kerala, Manipur,</p>

STATUS OF INFORMATION PROVIDED BY STATES/UTs (Sewage Management)		
Sl. No.	Action Point	REMARKS
		Pondicherry, Tripura, Madhya Pradesh, Maharashtra, Chandigarh). No- information-8 States: (Dadar and Nagar Haveli, Chhattisgarh, Goa, Karnataka, Mizoram, Rajasthan, Tamil Nadu, Gujarat).
3.	Status of Sewerage System (in Km)	Reply received from 22 States/UTs: Andhra Pradesh, Andaman & Nicobar, Assam, Chandigarh, Chhattisgarh, Dadar and Nagar Haveli, Daman And Diu, Delhi, Goa, Gujarat, Haryana, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Orissa, Pondicherry, Rajasthan, Tamil Nadu, Tripura. Complete information received from 04 States: (Delhi, Daman And Diu, Orissa, and Maharashtra). Incomplete information received from 08 states: (Andaman And Nicobar, Haryana, Kerala, Manipur, Pondicherry, Tripura, Madhya Pradesh and Chandigarh). No- information-10 States: (Andhra Pradesh, Assam Gujarat, Dadar and Nagar Haveli, Chhattisgarh, Goa, Karnataka, Mizoram, Rajasthan, Tamil Nadu).
4.	No. of STPs (Details to be provided as per Annexure)	Reply received from 22 States/UTs: Andhra Pradesh, Andaman & Nicobar, Assam, Chandigarh, Chhattisgarh, Dadar and Nagar Haveli, Daman And Diu, Delhi, Goa, Gujarat, Haryana, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Orissa, Pondicherry, Rajasthan, Tamil Nadu, Tripura. Complete information received from 03 States: (Andhra Pradesh, Delhi, ,Orissa) Incomplete information received from 10 States: (Andaman And Nicobar, Daman And Diu, Gujarat, Haryana, Kerala, Pondicherry, Tripura, Maharashtra, Madhya Pradesh and Chandigarh). No- information 09 States: (Dadar and Nagar Haveli, Chhattisgarh, Assam Goa, Karnataka, Mizoram, Rajasthan, Tamil Nadu, Manipur).
5.	Has bulk users identified for reuse of treated Water such as Industrial Clusters, Metro Rail, Indian Railways, Infrastructure Projects, Agriculture, Bus	Reply received from 22 States/UTs: Andhra Pradesh, Andaman & Nicobar, Assam, Chandigarh, Chhattisgarh, Dadar And Nagar Haveli, Daman And Diu, Delhi, Goa, Gujarat, Haryana, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Orissa, Pondicherry, Rajasthan, Tamil Nadu, and Tripura.

STATUS OF INFORMATION PROVIDED BY STATES/UTs (Sewage Management)		
Sl. No.	Action Point	REMARKS
	Depots and PWD? (Y /N)	<p>Complete information received from 03 States: (Andhra Pradesh, Delhi and Haryana).</p> <p>Incomplete information received from 05 States: (Andaman and Nicobar, Orissa, Pondicherry, Tripura, Maharashtra).</p> <p>No- information-14 States: (Daman And Diu, Gujarat, Dadar And Nagar Haveli, Chhattisgarh, Goa, Karnataka, Kerala, Madhya Pradesh, Chandigarh, Assam, Mizoram, Rajasthan, Tamil Nadu, Manipur).</p>
6.	Quantity of treated wastewater being used by Bulk User (in MLD)	<p>Reply received from 22 States/UTs: Andhra Pradesh, Andaman & Nicobar, Assam, Chandigarh, Chhattisgarh, Dadar And Nagar Haveli, Daman And Diu, Delhi, Goa, Gujarat, Haryana, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Orissa, Pondicherry, Rajasthan, Tamil Nadu, and Tripura).</p> <p>Complete information received from 01 State: Delhi</p> <p>Incomplete information received from 06 States: (Andhra Pradesh, Andaman and Nicobar, Daman and Diu, Pondicherry, Tripura and Maharashtra).</p> <p>No-information- 15 States: (Andhra Pradesh, Assam, Chandigarh, Chhattisgarh, Gujarat, Haryana, Kerala, Manipur, Orissa, Dadar and Nagar Haveli, Goa, Karnataka, Mizoram, Rajasthan, Tamil Nadu).</p>
7.	No. of Water Aquatic Sources (Lakes, Pond, etc.) being developed through treated wastewater	<p>Reply received from 22 States/UTs: Andhra Pradesh, Andaman & Nicobar, Assam, Chandigarh, Chhattisgarh, Dadar And Nagar Haveli, Daman And Diu, Delhi, Goa, Gujarat, Haryana, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Orissa, Pondicherry, Rajasthan, Tamil Nadu and Tripura).</p> <p>Complete information received from:02 States/UTs-(Delhi and Pondicherry).</p> <p>Incomplete information received from: 02 states(Tripura and Maharashtra)</p> <p>No- information- 18 States/UTs-(Andhra Pradesh, Andaman And Nicobar, Assam, Chandigarh, Chhattisgarh, Daman And Diu, Gujarat, Haryana, Kerala, Manipur, Orissa ,Madhya</p>

STATUS OF INFORMATION PROVIDED BY STATES/UTs (Sewage Management)		
Sl. No.	Action Point	REMARKS
		Pradesh, Dadar And Nagar Haveli, ,Goa, Karnataka, Mizoram ,Rajasthan, Tamil Nadu).

The information provided by the States/UTs has been further analysed for two key parameters of Sewage. State wise performance of the States/UTs against these two key parameters is given in table below:

PERFORMANCE OF STATES/UTs (Sewage Management)			
Sl.No.	States/UTs	% Gap in Treatment Capacity	% Gap in Sewage Network
1.	Andhra Pradesh	63.47%	No Information
2.	Andaman & Nicobar Islands	98.14%	Partial Information (Existing sewerage system Not Provided).
3.	Assam	No Information	No Information
4.	Chandigarh	Partial Information (Sewage Generation Not Provided)	Partial Information (Desired / Projected sewerage system Not Provided)
5.	Chhattisgarh	No Information	No Information
6.	Dadra Nagar & Haveli	Partial Information (Sewage Generation Not Provided)	Partial Information (Desired / Projected sewerage system Not Provided)
7.	Daman & Diu	43.86%	78.31%
8.	Delhi	17.06%	No Information
9.	Goa	No Information	No Information
10.	Gujarat	No Information	No Information
11.	Haryana	Partial Information (Sewage Generation & Treatment Capacity Not Clear)	Partial Information (Desired / Projected sewerage system Not Provided)
12.	Karnataka	No Information	No Information
13.	Kerala	Partial Information (Sewage Generation & Treatment Capacity Not Clear)	Partial Information (Desired / Projected sewerage system Not Provided)
14.	Madhya Pradesh	79.96%	No Information
15.	Maharashtra	21.74%	21.93%
16.	Manipur	52.11%	Partial Information (Desired / Projected sewerage system Not Provided).
17.	Mizoram	No Information	No Information
18.	Odisha	Partial Information (Sewage Generation & Treatment Capacity Not Clear)	72.63%
19.	Pondicherry	0% (No gap-Treatment capacity is more than sewage generation)	Partial Information (Desired / Projected sewerage system Not Provided).
20.	Rajasthan	Partial Information (Sewage Generation & Treatment Capacity Not Clear)	No Information

PERFORMANCE OF STATES/UTs (Sewage Management)			
21.	Tamil Nadu	No Information	No Information
22.	Tripura	Partial Information (Sewage Generation & Treatment Capacity Not Clear)	Partial Information (Desired / Projected sewerage system Not Provided)

Based on the above assessment, overall performance of the States/UTs against these two parameters is given in the table below

OVERALL PERFORMANCE OF STATES/UTs (Sewage Management)					
Parameters	Good	Average	Poor	Partial Information	No information
Gap in Sewage Treatment	Delhi, Maharashtra, Pondicherry (3)	Daman & Diu (1)	Andhra Pradesh, Andaman & Nicobar, Madhya Pradesh, Manipur.(4)	Chandigarh, Dadra Nagar & Haveli Haryana, Kerala, Odisha, Rajasthan, Tripura (07 States/UTs).	Assam, Chhattisgarh, Goa, Gujarat, Karnataka, Mizoram, Tamil Nadu (07 States/UTs).
Gap in Sewerage Network	Maharashtra (1)	-	Daman & Diu, Odisha. (2)	Andaman & Nicobar Islands, Chandigarh, Dadra Nagar & Haveli, Haryana, Kerala, Manipur, Pondicherry, Tripura (08 States/UTs).	Andhra Pradesh, Assam, Chhattisgarh, Delhi, Goa, Gujarat, Karnataka, Madhya Pradesh, Mizoram, Rajasthan, Tamil Nadu (11 States/UTs).
G- Good (>75 %) , Av-Average(>50% upto 75%), P-Poor (<50%), No Info- No information; Partial information					

CPCB's observations based on the above assessment are as given below:

- i. Maharashtra is the only state in which Sewage treatment capacity and Sewerage network provided is more than 75% of the requirement.
- ii. Most States/UTs have either partial or no information w.r.t to requirement of Sewage treatment capacity and that of Sewerage network
- iii. Performance of States/UTs w.r.t provision of sewerage network is worse than provision of sewage treatment facilities

3.2.2 Recommendations:

(i) The States /UTs need to address the various aspects related to Sewage management including strengthening of treatment capacity by increasing no. Of STPs, assessment of treated sewage data, identification of hotspots and taking remedial measures, designating authorities for developing mechanism for taking action against defaulters.

(ii) The States/UTs need to identify bulk users for reuse of treated Water such as Industrial Clusters, Metro Rail, Indian Railways, Infrastructure Projects, Agriculture, Bus Depots and PWD.

(iii) The States/UTs need to develop no. of Water/ Aquatic Sources (Lakes, Ponds, etc.) by using treated wastewater.

(iv) The States/UTs need to provide complete information as per directions of Hon'ble NGTs including current status, desirable status, gap and the timeline for the proposed action.

(v) The States/UTs need to provide complete information on the various issues related to Sewage management covering the issues in the template provided by CPCB and as per the Directions of the Hon'ble NGT to ensure completion of the action points within the specified timelines.

3.3 Noise Management

3.3.1 Information Status

Out of 24 States and UTs, 10 states and UTs e. g. Andaman & Nicobar Island, Assam, Chandigarh, Delhi, Maharashtra, Tamil Nadu, Odisha, Daman & Diu, Manipur and Punjab have provided the information regarding noise. Detailed information is placed at **Annexure VII**.

3.3.2 Observations.

The States/UTs were required to provide information against fourteen parameters as per CPCB format. However, few States /UTs have not provided information against all these fourteen parameters, the details of the same are given in the table below:

STATUS OF INFORMATION PROVIDED BY STATES/UTs (Noise)	
Issued related to noise	Summary
No. of stations for Ambient Noise Monitoring	Out of 24 States and UTs, 8 states e. g. Assam, Delhi, Maharashtra, Tamil Nadu, Odisha, Daman & Diu and Manipur have provided the number of stations for ambient noise monitoring and among them number of monitoring station is higher in Odisha and the number is 56 .
No. of stations in Industrial Zone	8 no. of States and UTs e.g. Assam, Delhi, Maharashtra, Tamil Nadu, Odisha, Daman & Diu and Manipur have provided the number of stations for ambient noise monitoring and among them number of monitoring station is higher in Odisha and the number is 14 .
No. of stations in Commercial Zone	8 states Assam, Delhi, Maharashtra, Tamil Nadu, Odisha, Daman & Diu and Manipur have provided the number of stations for ambient noise monitoring and among them number of monitoring station is higher in Odisha and number is 14.
No. of stations in Residential Zone	8 states Assam, Delhi, Maharashtra, Tamil Nadu, Odisha, Daman & Diu and Manipur have provided the number of stations for ambient noise monitoring and among them number of monitoring station is higher in Odisha and number is 14.
No. of stations in Silence Zone	8 states Assam, Delhi, Maharashtra, Tamil Nadu, Odisha, Daman & Diu and Manipur have provided the number of stations for ambient noise monitoring

STATUS OF INFORMATION PROVIDED BY STATES/UTs (Noise)	
Issued related to noise	Summary
	and among them number of monitoring station is higher in Odisha and number is 14.
Compliance of Ambient Standards (No. of Stations) Industrial Zone Commercial Zone Residential Zone Silence Zone	Monitoring of ambient standard report given by 4 states Assam, Daman & Diu, Manipur and Odisha and other states have not provided any data.
Identification of Hot Spots	Only Kerala and Manipur identify the hot spots and other states have not provided any data.
Designated Authorities defined as per Noise Rules (Y/N) (Details to be provided)	Designated Authorities details provided by 6 States and UTs e.g. Delhi, Manipur, Maharashtra, Kerala, Odisha and Andaman & Nicobar Island.
Has Methodology been prepared for granting permission for installation of Public Address System. (Details to be provided)	Methodology for granting permission for installation of Public Address System have been prepared and provided by 7 States/UTs e.g. Delhi, Maharashtra, Odisha, Daman & Diu, Kerala, Andaman & Nicobar Island and Manipur.
Has Methodology been prepared for redressal of complaint on noise Pollution. (Y/N) (Details to be provided)	Methodology for redressal of complaint on noise Pollution have been prepared and provided by 8 States and UTs e.g. Delhi, Maharashtra, Odisha, Daman & Diu, Kerala, Tamil Nadu, Andaman & Nicobar Island and Manipur.
No. of Police Stations equipped with Sound level meter.	5 States and UTs e.g. Chandigarh, Chattisgarh, Delhi, Maharashtra and Odisha provided the data of no. of police station equipped with sound level meter.
No. of Police Stations having officers trained as per Noise Pollution Rules by SPCBs/PCs.	5 States and UTs e.g. Chandigarh, Chattisgarh, Delhi, Maharashtra and Odisha provided the no. of police station equipped with sound level meter.
Has Protocol been developed for taking appropriate action against the defaulters?	5 States and UTs e.g. Delhi, Manipur, Maharashtra, Tamil Nadu and Andaman & Nicobar Island provided the protocol developed for taking appropriate action against the defaulters.

The information provided by the States/UTs has been further analysed for five key parameters of control of noise pollution. Statewise performance of the States/UTs against these five key parameters is given in table below:

PERFORMANCE OF STATES/ UTs (Noise)										
Parameters	States									
	Andam an & Nicoba r Island	Assam	Chandi garh	Delhi	Mahara shtra	Tamil Nadu	Odisha	Dam an & Diu	Manipur	Punjab
% Gap in Network	100	100	NI	80.7	PI	33.3	17.6	PI	PI	NI
% Gap of Compliance of Ambient Standard	NI	NI	NI	100 (On the basis of installed station)	NI	NI	75	0	PI	NI
No. of Designated Authorities	PI	0	NI	PI	PI	PI (Indicates no orders issued)	PI	0	PI	NI
No. of Police Stations equipped with sound level meter	0	NI	NI	0	PI (Indicates all, Number not provided)	NI	PI	NI	NI	NI
No. of Police Stations having officers trained as per Noise Pollution Rules	0	PI	NI	PI	PI (Indicates all, Number not provided)	NI	PI	NI	0	NI

NOTE:
PI: Partial Information, NI: No information

Based on the above assessment, overall performance of the States/UTs against these five parameters is given in the table below:

OVERALL PERFORMANCE OF STATES/UTs (Noise)					
Parameters	No. of States				
	Good	Average	Poor	Partial Information	No Information
No. of Network	1	1	3	3	2
Compliance of ambient Standard	1	1	1	1	6
No. of Designated Authorities	0	0	2	6	2
No. of Police Stations equipped with sound level meter	0	0	2	2	6
No. of Police Stations having officers trained as per Noise Pollution Rules	0	0	2	4	4

CPCB's observations based on the above assessment are as given below:

- (a) Odisha has set up maximum number of stations as per plan .
- (b) Maharashtra has achieved maximum compliance w.r.t equipping the police stations with noise monitoring equipment and training of its officials
- (c) Substantial non-compliance observed w.r.t to provisions of Noise Rules for other states/UTs

3.3.3 Recommendations:

- (i) The States / UTs need to address the various aspects related to Noise management including strengthening of monitoring network, assessment of noise monitoring data, identification of hotspots and taking remedial measures, designating authorities for developing mechanism for taking action against defaulters
- (ii) The States/UTs need to provide complete information as per directions of Hon'ble NGTs including current status, desirable status, gap and the timeline for the proposed action.
- (iii) The States/UTs need to provide quarterly progress reports on the various issues related to Noise Pollution covering the issues in the template provided by CPCB and as per the Directions of Hon'ble NGT to ensure completion of the action points within the specified timelines.

3.4. Construction and Demolished Waste

3.4.1 Information Status

Information has been received from 11 no. of States/ UTs(Andhra Pradesh, Chattishgarh, Dadra & Nagar Haveli, Delhi, Goa, Gujarat, Madhya Pradesh,

Maharashtra, Rajasthan, Tamil Nadu and Tripura).Details are enclosed at **Annexure-VIII**.

3.4.2 Observations

Information received from the states UTs has been evaluated based on four key parameters namely Estimation of Quantity of C&D Waste, provision of facilities for collection & transportation of C&D Waste, Setting up of facilities for C&D waste and utilization of processed C&D waste .

State/UT wise assessment based on these key parameters is given in the table below

PERFORMANCE OF STATES/UTs (C&D WASTE MANAGEMENT)					
S/L	State	Waste generated (Estimated/Not estimated/Did not provide)	Waste collection & transportation facilities (Adequate/Not adequate/Did not provide)	Waste processing facilities (Capacity/Did not provide)	Off-take of processed C&D waste for re-use (Quantity/Did not provide)
1.	Andhra Pradesh	Not estimated/provide d.	<p>Not adequate. Proper details of collection and transportation not provided.</p> <p>02 ULBs have own processing plants and transportation arrangements.</p> <p>Waste of ULBs producing above 50 TPD will go to processing plants.</p> <p>Waste of ULBs producing less than 50 TPD will go to crushing units.</p> <p>Detailed transportation plan not provided.</p> <p>45 ULBs established C&D waste collection centers</p>	<p>Total ULBs= 110</p> <p>Waste processing facilities= Only 02 ULBs (Visakhapatnam & Vijayawada) have processing facilities.</p> <p>Capacity= 200 TPD & 01 100 TPD capacity plant is under construction at Tirupati.</p>	<p>Actual quantity of processed waste off-take not provided.</p> <p>The end product is being supplied to industries and also used for roads construction.</p>

PERFORMANCE OF STATES/UTs (C&D WASTE MANAGEMENT)			
		and 88 ULBs established call centers Has plan for augmenting waste collection centers and call centers.	
2.	Chattishgarh	<p>Not estimated/provide d.</p> <p>Fairly adequate.</p> <p>The C&D waste is collected by ULB'S separate vehicles in covered manner. ULBS are lifting the C&D waste from waste generators after receiving complaints through a toll-free number or by written complaints.</p> <p>Directions issued for proper management of C&D waste in accordance with provisions of rules.</p> <p>The Vidhvonsh Se Srojon model is used. It is a low cost, Sustainable, decentralized model based on extensive segregation and recycling.</p>	<p>Local Authorities claim to have facilities for processing C&D waste. There is no requirement for new C&D waste processing facilities.</p> <p>Details not provided.</p> <p>Nothing mentioned regarding off-take of C&D waste.</p> <p>As per the short-term plan, C&D waste management facilities have been established in the existing SLRM centers and waste is being utilized by ULB'S in-house or by making recycled products such as tiles, bricks, paver blocks etc.</p>

PERFORMANCE OF STATES/UTs (C&D WASTE MANAGEMENT)

		It is combined with the benefits of citizen participation and urban livelihood promotion. Waste generators are also directed to submit action plan for management of C&D waste.		
3	Dadra & Nagar Haveli	Not estimated/provide d..	Not adequate. Silvassa Municipal Council vide its Order dated 13/12/2018 had notified the provisions for the management, handling and disposal of C&D waste generated in the UT of Dadra & Nagar Haveli.	Not provided. Not provided.
4.	Delhi	Approximately 3900 TPD of C&D waste is generated in Delhi.	ULBs have identified designated places for dumping of C&D waste in their areas of jurisdiction and those are taken to the processing facilities. - North DMC has taken measures for making	03 facilities exist and are in operation. Directions u/s 31(A) of the Air (P&CP) Act, 1981 and u/s 5 of the E(P) Act, 100% off-take not achieved as of now. However, Government is working on and requesting different departments to use more recycled or /processed C&D waste for their new constructions.

PERFORMANCE OF STATES/UTs (C&D WASTE MANAGEMENT)					
5.	Goa	No information provided/not estimated.	<p>surprise inspection in night to find out the violators and to necessary action is being taken including issuing of challan.</p> <p>- SDMC is in process of installing CCTV at hot spots, where C&D waste is illegally dumped.</p> <p>- DPCC has issued letter to North MCD for taking necessary action for removal of heap of C&D waste.</p> <p>- DPCC had deployed night patrolling teams for detection of unauthorized dumping of C&D waste in industrial areas of Delhi and took necessary action as required.</p>	<p>1986 was issued by DPCC to C&D waste processing facility as required.</p>	<p>Did not provide any details.</p>
				<p>Not adequate.</p> <p>Identification of suitable sites for</p>	

PERFORMANCE OF STATES/UTs (C&D WASTE MANAGEMENT)	
6. Gujarat	<p>Municipal Council (CCMC) in South Goa district. The site in respect of CCMC has been handed over to Goa Waste management Corporation (GWMC) for setting up Solid Waste Management Facility at Cacora. .</p> <p>All 191 village panchayats are undertaking door-to-door collection / street cleaning / conversion of black-spots into green-spots</p> <p>Not adequate.</p> <p>State Authorities only drafted plan in this regard.</p> <p>No information provided/ not estimated.</p>
	<p>setting up solid waste processing facilities.</p> <p>Not adequate.</p> <p>State Board in its Report submitted that 300 TPD facility is operational for C&D waste. No further details provided.</p>
	<p>Not provided.</p> <p>Facilities being set-up.</p>

PERFORMANCE OF STATES/UTs (C&D WASTE MANAGEMENT)					
	Madhya Pradesh	No information provided/estimated.	Not adequate. The ULBs notified C&D collection & transportation mechanism in local newspapers. This has ensured that citizens do not throw waste in open areas. Policy for C&D waste processing facilities has been prepared.	Not adequate. At present, only one ULB (Indore City) has set up a facility for processing of C&D Waste. 02 more ULBs are currently in the process of setting up C&D Waste processing facility..	Systematic off-take not started. In addition, 255 ULBs have established a mechanism for collection, storage and usage of C&D waste The ULBs are using collected C&D waste mainly for filling low lying areas and providing the C&D Waste as raw material to the manufactures of paver blocks, bricks, etc.
7.					
8.	Maharashtra	No information provided/ not estimated.	Not adequate.	Not adequate. Regarding C&D waste processing facility please find Table-1 below.	No information provided.
9.	Rajasthan	No information provided/ not estimated.	Not adequate. Draft of the C&D Waste Management Policy has	Not adequate. Treatment Plant under	No information provided.

PERFORMANCE OF STATES/UTs (C&D WASTE MANAGEMENT)					
	been prepared and is under process of approval.				
	construction at Udaipur for 50 TDP.				
10	Tamil Nadu	No information provided/not estimated.	Action Plan prepared in the ULBs and separate store sites for C&D waste earmarked. Suitable Collection Proper mechanism for inflow and outflow of C&D waste is being planned by 31.12.2020 and will be fully established.	Adequate (100%).	Adequate (100%). Utilization is done.
11	Tripura	At present, total about 20.75 MT per day of C&D waste is being generated in 20 ULBs, of which generated about 5.00 MT/day.	Not adequate. All the 20 ULBs are separately collecting and transporting the C&D waste using trippers and disposing them. Processing Plant (in PPP mode) for manufacturing eco-bricks, mechanical hollow bricks,	Not adequate. Policy-for management to be notified. State Government has planned for setting up one c&D wwaste	Not done now. Has plan for sensitizing Government Agencies to use more processed C&D waste.

CPCB's observations based on the above assessment are as given below:

- i. As per information received, Desirable Level of Compliance in terms of statutes have been achieved by very few States/UTs
- ii. Only two states- Delhi & Tripura have provided information regarding quantity of C&D waste generated in their States/UT
- iii. Adequate facilities for collection and transportation of C&D Waste provided in Chhattisgarh. Good initiatives in this regard taken in Delhi and Goa
- iv. Adequate facilities for C&D Waste Processing provided in Tamil Nadu. Waste processing facilities have been set up in five other states namely Maharashtra,, Delhi, Andhra Pradesh, Rajasthan, MP and Chhattisgarh
- v. Adequate utilization of processed C&D Waste achieved in Tamil Nadu., where as utilization of processed C&D Waste remains a major issue in other states.
- vi. Name and Designation of Designated Officer for Ensuring Compliance have been provided by Chhattisgarh, Madhya Pradesh and Tripura whereas Maharashtra has only communicated the number of officials.

3.4.3 Recommendations

- i. The States /UTs need to address the various aspects related to C&D Waste management including collection and transportation of C&D Waste, setting up of waste processing facilities as well as utilization of C&D Waste processed products
- ii. The States/UTs need to provide complete information as per directions of Hon'ble NGTs including current status, desirable status, gap and the timeline for the proposed action.
- iii. The States/UTs need to provide quarterly progress reports on the various issues related to C&D Waste management covering the major issues highlighted in Section 3.4.2 and as per the Directions of the Hon'ble NGT to ensure completion of the action points within the specified timelines

3.5 E-Waste

3.5.1 Information Status:

In compliance to the Hon'ble National Green Tribunal Order dated 24-04-2019 & 12-09-2019 in O.A. No 606 of 2018, seventeen (17) states/UTs have submitted information related to E-Waste. Eleven (11) states have submitted the reports in the prescribed format namely Assam, Chandigarh, Chhattisgarh, Delhi, Haryana, Kerala, Lakshadweep, Manipur, Odisha, Puducherry and Tripura. Six (06) states namely Andhra Pradesh, Dadar Nagar H, Madhya Pradesh, Maharashtra, Rajasthan and Tamil Nadu have not submitted report in the prescribed format. Compiled information received from States/UTs is attached in **Annexure- IX**

3.5.2 Observations:

The information provided by the States/UTs has been further analysed for six key parameters of E-Waste management. Statewise performance of the States/UTs against these six key parameters is given in table below:

PERFORMANCE OF STATES/UTs (E-Waste)						
S. N.	Parameters	Good	Average	Poor	No-Information Provided	Remarks
1.	Checking of informal trading, dismantling and recycling of waste		Andhra Pradesh, Assam, Chandigarh, Chhattisgarh, DD& DNH, Delhi, Haryana, Kerala, Lakshadweep, Odisha, Manipur, Maharashtra, Puducherry, Tripura, Tamil Nadu		Madhya Pradesh, Rajasthan, Arunachal Pradesh, Bihar, Goa, Gujarat, Himachal Pradesh, Jharkhand, Karnataka, Meghalaya, Mizoram, Nagaland, Punjab, Sikkim, Telangana, Uttarakhand, Uttar Pradesh, West, Bengal Andaman and Nicobar, Jammu & Kashmir	As Per report submitted by secretaries of States/UTs under OA No 606/2018 of Hon'ble NGT
2.	Facilitate collection and disposal of e- waste	Assam, Kerala, Odisha, Puducherry	Andhra Pradesh, Chandigarh, Chhattisgarh, DD& DNH, Delhi, Haryana, Manipur, Madhya Pradesh, Maharashtra, Tripura, Tamil Nadu	Lakshadweep	Rajasthan, Arunachal Pradesh, Bihar, Goa, Gujarat, Himachal Pradesh, Jharkhand, Karnataka, Meghalaya, Mizoram, Nagaland, Punjab, Sikkim, Telangana, Uttarakhand, Uttar Pradesh, West, Bengal Andaman and Nicobar,	As Per report submitted by secretaries of States/UTs under OA No 606/2018 of Hon'ble NGT

PERFORMANCE OF STATES/UTs (E-Waste)						
S. N.	Parameters	Good	Average	Poor	No-Information Provided	Remarks
					Jammu & Kashmir	
3.	Governance frame work for monitoring compliance	Kerala, Odisha	Andhra Pradesh, Assam, Chandigarh, Chhattisgarh, Delhi, Tripura, Tamil Nadu	DD& DNH, Lakshadweep	Haryana, Manipur, Madhya Pradesh, Maharashtra, Rajasthan	As Per report submitted by secretaries of States/UTs under OA No 606/2018 of Hon'ble NGT
4.	Capacity building at district/State/CPCB level	Chhattisgarh, Puducherry, Tripura	Andhra Pradesh, Assam, Chandigarh, DD& DNH, Delhi, Haryana, Kerala, Odisha, Tamil Nadu Manipur, Maharashtra, Rajasthan	Lakshadweep	Madhya Pradesh, Arunachal Pradesh, Bihar, Goa, Gujarat, Himachal Pradesh, Jharkhand, Karnataka, Meghalaya, Mizoram, Nagaland, Punjab, Sikkim, Telangana, Uttarakhand, Uttar Pradesh, West, Bengal Andaman and Nicobar, Jammu & Kashmir	As Per report submitted by secretaries of States/UTs under OA No 606/2018 of Hon'ble NGT
5.	IEC plan be firmed up and executed	Chandigarh, Chhattisgarh, Odisha	Andhra Pradesh, Assam, DD& DNH, Delhi, Haryana, Manipur, Madhya Pradesh, Puducherry Tripura, Tamil Nadu	Lakshadweep	Kerala, Maharashtra, Rajasthan, Arunachal Pradesh, Bihar, Goa, Gujarat, Himachal Pradesh, Jharkhand,	As Per report submitted by secretaries of States/UTs under OA No 606/2018 of Hon'ble NGT

PERFORMANCE OF STATES/UTs (E-Waste)						
S. N.	Parameters	Good	Average	Poor	No-Information Provided	Remarks
					Karnataka, Meghalaya, Mizoram, Nagaland, Punjab, Sikkim, Telangana, Uttarakhand, Uttar Pradesh, West, Bengal Andaman and Nicobar, Jammu & Kashmir	
6.	Strengthen system of enforcement		Assam, Chandigarh, Chhattisgarh, DD& DNH, Delhi, Haryana, Kerala, Odisha, Puducherry, Tripura	Lakshadweep, Maharashtra,	Andhra Pradesh, Manipur, Madhya Pradesh, Rajasthan, Tamil Nadu, Arunachal Pradesh, Bihar, Goa, Gujarat, Himachal Pradesh, Jharkhand, Karnataka, Meghalaya, Mizoram, Nagaland, Punjab, Sikkim, Telangana, Uttarakhand, Uttar Pradesh, West, Bengal Andaman and Nicobar, Jammu & Kashmir	As Per report submitted by secretaries of States/UTs under OA No 606/2018 of Hon'ble NGT

CPCB's observations based on the above assessment is as given below:

a) **Checking of informal trading, dismantling, and recycling of e-waste:**

As per information submitted by 17 SPCBs/PCCs, 12 SPCBs/PCCs are in coordination with District Administration in carrying out quarterly drive for checking of informal trading, dismantling, and recycling of e-waste. 05 SPCBs/PCCs are yet to start this drive.

b) Facilitate collection and disposal of e- waste:

As per information submitted by 17 SPCBs/PCCs, 15 SPCBs/PCCs are in the process of formulating mechanism for collection and for incentivizing setting up of recycling facilities. 02 states have not provided information regarding this activity.

c) Governance framework for monitoring compliance:

As per information submitted by 17 SPCBs/PCCs, 06 SPCBs/PCCs have designated state, district and municipal level Nodal officers for monitoring of compliance, 03 SPCBs/PCCs are under process to designated state, district and municipal level Nodal officers. 08 SPCBs/PCCs have not provided any information regarding this activity.

d) Capacity building at district/State/CPCB level:

As per information submitted by 17 SPCBs/PCCs, 13 SPCBs/PCCs have conducted Special workshops to educate functionaries in government /NGOs, 02 SPCBs/PCCs are under process and 02 SPCBs/PCCs have not yet started.

e) IEC plan be firmed up and executed:

As per information submitted by 17 SPCBs/PCCs, 10 SPCBs/PCCs have formed IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. 02 SPCBs/PCCs are under process to form IEC plan and 05 SPCBs/PCCs have not formed IEC plan yet.

f) Strengthen system of enforcement:

As per information submitted by 17 SPCBs/PCCs, 09 SPCBs/PCCs have agreed to conduct quarterly review of violations and enforcement actions at city/district/state level, 02 SPCBs/PCCs are under process to comply this activity and 06 SPCBs/PCCs have not provided any information regarding this activity.

3.5.3 Recommendations

1. All the SPCBs/PCCs need to follow the action plan for implement of Action Plan.
2. Software Portal has been developed under OA No 512/2018 of Hon'ble NGT for compliance monitoring of action plan for e-waste management. All the SPCBs/PCCs have to regularly update their information on this portal.

3.6 Bio Medical Waste

3.6.1 Information Status:

In pursuant to the Order dated 12.09.2019 passed by Hon'ble National Green Tribunal (Hon'ble NGT) in the matter of O.A. No. 606/2018, CPCB has received progress report on action plan related to implementation of Biomedical Waste

Management Rules, 2016. A questionnaire containing 15 nos. of Key Performance Indicators was prepared by CPCB for assessing the implementation status of BMW Rules, 2016.

22 States/UTs namely Andaman and Nicobar, Andhra Pradesh, Assam, Chandigarh, Chhattisgarh, Daman, Diu and Dadra Nagar Haveli (DD &DNH), Delhi, Goa, Gujarat, Haryana, Kerala, Lakshadweep, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Odisha, Puducherry, Rajasthan, Tamil Nadu, Tripura, have submitted progress report on Gap analysis. Karnataka also provided information but not provided as per desired format. Information pertaining to remaining States/UTs has been taken from Status report submitted by States in the matter of O.A. No. 710 of 2017 filed by Sh Shailesh Singh before Hon'ble NGT.

3.6.2 Observations:

Based on the revised action plan submitted by State Governments/State Pollution Control Boards, status of compliance on Key Performance Indicators prepared by CPCB is given below

PERFORMANCE OF STATES/UTs (BMW)					
S. No.	Key performance indicator	Good	Average	Poor	Not Provided
1.	Inventory of all Healthcare Facilities and biomedical waste generation	Andaman & Nicobar, Chandigarh, DD & DNH, Haryana, Kerala, Lakshadweep, Madhya Pradesh, Odisha, Puducherry, Tamilnadu, Tripura	Andhra Pradesh, Chhattisgarh, Delhi, Goa, Gujarat, Karnataka, Mizoram, Rajasthan	Assam, Maharashtra, Manipur	Arunachal Pradesh, Bihar, Himachal Pradesh, J&K, Jharkhand, Meghalaya, Nagaland, Punjab, Sikkim, Telangana, Uttarakhand, Uttar Pradesh, West Bengal
2.	Authorization to all Healthcare Facilities including non-bedded HCFs		Andaman & Nicobar, Andhra Pradesh, Chandigarh, Chhattisgarh, DD & DNH, Delhi, Goa, Gujarat, Haryana, Karnataka, Kerala, Lakshadweep, Madhya Pradesh,	Assam, Manipur	Arunachal Pradesh, Bihar, Himachal Pradesh, J&K, Jharkhand, Meghalaya, Nagaland, Punjab, Sikkim, Telangana, Uttarakhand, Uttar Pradesh, West Bengal

PERFORMANCE OF STATES/UTs (BMW)					
S. No.	Key performance indicator	Good	Average	Poor	Not Provided
			Maharashtra, Mizoram, Odisha, Puducherry, Rajasthan, Tamilnadu, Tripura		
3.	Facilitate setting-up adequate number of Common Biomedical Waste Treatment Facilities (CBWTFs) to cover entire State or all HCFs	Andhra Pradesh, Chandigarh, Delhi, Haryana, Madhya Pradesh, Tamilnadu	Assam, Chhattisgarh, DD & DNH, Goa, Gujarat, Kerala, Lakshadweep, Maharashtra, Manipur, Mizoram, Puducherry, Rajasthan, Tripura	Andaman & Nicobar,	Karnataka, Odisha, Arunachal Pradesh, Bihar, Himachal Pradesh, J&K, Jharkhand, Meghalaya, Nagaland, Punjab, Sikkim, Telangana, Uttarakhand, Uttar Pradesh, West Bengal
4.	Implementation status of Barcode system	DD & DNH, Tamilnadu	Andhra Pradesh, Chandigarh, Chhattisgarh, Delhi, Gujarat, Haryana, Madhya Pradesh, Maharashtra, Odisha, Puducherry, Rajasthan	Andaman & Nicobar, Assam, Lakshadweep, Manipur, Mizoram, , Tripura	Goa, Karnataka, Kerala, Arunachal Pradesh, Bihar, Himachal Pradesh, J&K, Jharkhand, Meghalaya, Nagaland, Punjab, Sikkim, Telangana, Uttarakhand, Uttar Pradesh, West Bengal
5.	Installation of OCEMS by CBMWTs as a self-monitoring tool and transmission of data with servers of SPCBs/ CPCB	Andhra Pradesh, Chandigarh, Delhi, Haryana, Kerala, Madhya Pradesh, Tamilnadu	Assam, Maharashtra, Odisha, Puducherry	Manipur	Andaman & Nicobar, Chhattisgarh DD & DNH, Goa, Gujarat, Karnataka, Lakshadweep, Mizoram, Rajasthan, Tripura, Arunachal Pradesh, Bihar,

PERFORMANCE OF STATES/UTs (BMW)					
S. No.	Key performance indicator	Good	Average	Poor	Not Provided
					Himachal Pradesh, J&K, Jharkhand, Meghalaya, Nagaland, Punjab, Sikkim, Telangana, Uttarakhand, Uttar Pradesh, West Bengal
6.	Monitoring of Healthcare Facilities and Common Biomedical Waste Treatment Facilities	Andhra Pradesh, Chandigarh, Delhi, Gujarat, Haryana, Kerala, Madhya Pradesh, Maharashtra, Tamilnadu	Andaman & Nicobar, Assam, Chhattisgarh, DD & DNH, Goa, Karnataka, Lakshadweep, Manipur, Odisha, Puducherry, Rajasthan, Tripura	Mizoram	Arunachal Pradesh, Bihar, Himachal Pradesh, J&K, Jharkhand, Meghalaya, Nagaland, Punjab, Sikkim, Telangana, Uttarakhand, Uttar Pradesh, West Bengal

Note:

Good- States/ UTs which have submitted progress report and completed the action plan.

Average – States/UTs which have submitted progress report but action plan is under process.

Poor – States/UTs which have submitted progress report but action plan is not upto the mark and status of completion is very poor.

Not provided – States/UTs which have not submitted progress report as per O.A. no. 606/2018

As per reports submitted by the States, Observations are as follows:

- Inventory has been completed by 16 out of 35 States/UTs namely Mizoram, Andhra Pradesh, Haryana, Chhattisgarh, Goa, Jharkhand, Delhi, Gujarat, Kerala, Bihar, Uttarakhand, West Bengal, Karnataka, Chandigarh, Punjab and Manipur .
- As required under BMWM Rules, 2016, every non-bedded HCF is required to obtain authorisation for ensuring proper treatment & disposal of biomedical waste. States/UTs like Mizoram, Nagaland, Odisha, Sikkim, UP, Tripura, Haryana, DD & DNH, Goa, Lakshadweep, Jharkhand, West Bengal, Manipur, Delhi, Kerala, Gujarat, Bihar, Karnataka, Telangana, J & K, Uttarakhand, Punjab and Arunachal Pradesh are required to ensure that one time authorisation is granted to non-bedded HCFs.

- In States/UTs such as Bihar, Chhattisgarh, Himachal Pradesh, Jharkhand, Jammu & Kashmir and Kerala, CBWTFs are not adequate to cater all HCFs located in the States/UTs.
- Deep Burial is still practiced in States/UTs namely Andaman & Nicobar, Arunachal Pradesh, Bihar, Chhattisgarh, Goa, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Lakshadweep, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Mizoram, Nagaland, Odisha, Rajasthan, Sikkim, Tamilnadu, Tripura, Uttarakhand.
- Implementation of bar code system is not yet completely implemented in States/UTs namely Andaman & Nicobar, Assam, Jammu & Kashmir, Odisha, Uttar Pradesh, West Bengal, Jharkhand, Madhya Pradesh, Rajasthan and Tamil Nadu.
- Action plan related to monitoring of implementation to BMW Rules, 2016 by Healthcare Facilities is not completed by Nagaland, Odisha, Sikkim, Andhra Pradesh, Manipur, Kerala, Meghalaya, and Karnataka.
- Online emission monitoring systems is not yet installed in CBWTFs of all States/UTs
- Training and capacity building programs is still lacking in few States/UTs like Mizoram, Nagaland, Odisha, Sikkim, J& K, Tripura, DD & DNH, Delhi, Meghalaya, Puducherry, Rajasthan, Kerala, Bihar, Manipur and Karnataka.

3.6.3 Recommendations:

State-wise progress report on revised action plan along with recommendations are given at **Annexure-X**

3.7 Hazardous Waste

3.7.1 Information Status

In this regard, a format on compliance of Hazardous & Other Waste (Management and Transboundary Movement) Rules, 2016 has been prepared requesting all Chief Secretaries of all States/UTs to provide compliance status report. The format covers aspects such as Action plan along with time line for implementation of orders of Hon'ble Tribunal, Current Status of implementation, Gaps identified for implementing the directions of Hon'ble Tribunal, Details of state level committee constituted for the purpose of compliance of HOWM Rules, 2016.

In response to the said format, States/UTs wise responses 20 SPCBs/PCCs have been compiled and provided as **Annexure XI**. List of the 20 SPCBs/PCCs who have responded to the format is as given below;

STATUS OF INFORMATION PROVIDED BY STATES/UTs (HWM)	
SPCBs/PCCs Responded	SPCBs/PCCs not Responded
Andhra Pradesh	Andaman & Nicobar
Assam	Arunachal Pradesh
Chandigarh	Bihar
Chhattisgarh	Gujarat
DD & DNH	Himachal Pradesh
Delhi	Jammu & Kashmir

Goa	Jharkhand
Haryana	Karnataka
Kerala	Meghalaya
Lakshadweep	Nagaland
Maharashtra	Sikkim
Madhya Pradesh	Telangana
Manipur	Uttar Pradesh
Mizoram	Uttarakhand
Odisha	West Bengal
Puducherry	
Punjab	
Rajasthan	
Tamilnadu	
Tripura	

3.7.2 Observations

The summary of the status of implementation of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 based on the information received in the format circulated in the matter of O.A no. 606/2018 has been assessed for performance of the States/UTs based on key indicators namely, Hazardous Waste Authorization, Annual Inventory, Common TSDFs, Enforcement Action, Capacity Building.

The performance of the states/UTs based on key indicators w.r.t implementation of HOWM Rules, 2016 is provided in Table below.

Performance of the States/UTs (HWM)						
S. No.	Key Indicators	Status of implementation of HOWM Rules, 2016 in the matter of O.A no. 606/2018				
		Good	Average	Poor	Relevant information not submitted	States/UTs not responded (15 States/UTs)
1.	Hazardous Waste Authorization (Adoption and enclosure of Uniform inspection report with authorization granted in stipulated timeframe; Clarity on mode of management)	Andhra Pradesh, Madhya Pradesh, Chhattisgarh, Odisha and Rajasthan	Assam, Goa, Chandigarh, Maharashtra, Tamilnadu, Delhi and Tripura	Puducherry	DDDNH Haryana, Manipur, Mizoram, Kerala and Punjab	Andaman & Nicobar, Arunachal Pradesh, Bihar, Gujarat, Himachal Pradesh, Jammu & Kashmir, Jharkhand, Karnataka, Meghalaya, Nagaland, Sikkim, Telangana, Uttar Pradesh, Uttarakhand, West Bengal
2.	Annual Inventory (Submitted for 2018-19 and provided all formats)	Andhra Pradesh, Chandigarh, Chhattisgarh, Delhi, Goa, Haryana, Kerala, Maharashtra, Madhya Pradesh, Mizoram, Odisha, Puducherry, Tamilnadu and Tripura	Assam and Manipur	-	DDDNH, Punjab and Rajasthan	
3.	Common TSDFs (Available or Action initiated for establishment of	Andhra Pradesh, DDDNH, Haryana, Maharashtra, Madhya Pradesh,	Assam, Chandigarh, Chhattisgarh, Delhi, Goa,	Mizoram, Puducherry and Tripura	-	

Performance of the States/UTs (HWM)						
S. No.	Key Indicators	Status of implementation of HOWM Rules, 2016 in the matter of O.A no. 606/2018				
		Good	Average	Poor	Relevant information not submitted	States/UTs not responded (15 States/UTs)
	TSDF and opening of Escrow account)	Odisha, Punjab, Rajasthan and Tamilnadu	Kerala and Manipur			
4.	Enforcement action (Non-compliances & action taken thereof and reconciliation of Manifest document)	Madhya Pradesh, and Tamilnadu	Goa, Chhattisgarh, Chandigarh, Maharashtra, Manipur, Puducherry, Delhi, and Tripura	Assam	Andhra Pradesh, DDDNH, Haryana, Kerala, Punjab, Mizoram, Odisha, and Rajasthan	
	Capacity building (Availability of Laboratory facility for analyses of all parameters listed under Schedule II of HOWM Rules, 2016)	Andhra Pradesh, Chandigarh, Goa, Haryana, Kerala, Maharashtra, Madhya Pradesh, Mizoram, Odisha, Rajasthan, Tamilnadu and Tripura	Chhattisgarh and Delhi	Assam, Manipur and Puducherry	Punjab and DDDNH	

Note: In case of Lakshadweep, the performance categorization has not been carried out as the number of hazardous waste generating units has been reported as nil, however, it is expected that hazardous wastes such as used/waste oil, used lead acid batteries, etc. are generated from automobiles workshops/service stations/etc.

3.7.3 Recommendations:

For effective implementation of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 concerned SPCBs/PCCs and State Govt./UT Admin are requested to ensure the following;

- i. It is recommended that 05 SPCBs/PCCs (namely Dadar Nagar Haveli & Daman & Diu; Haryana; Lakshadweep; Manipur and Nagaland) directed to submit the status on implementation of recommendations made by the Monitoring Committee in its interim report, as CPCB has not received any information from these SPCBs/PCCs.
- ii. SPCBs/PCCs need to implement 25 action points, out of which 11 action points needs to be implemented immediately and other 14 in regular and non-immediate manner. It is recommended that SPCBs/PCCs which are not complying with the recommendations made by Monitoring Committee should submit the status report to CPCB immediately.
- iii. It is recommended that till National Hazardous Waste Tracking System (NHWTS) which is being developed by CPCB is made functional, SPCBs/PCCs may be directed to ensure and verify reconciliation of manifest.
- iv. SPCBs/PCCs shall strictly follow the guidelines for inventorization of hazardous and other waste issued by CPCB and ensure verification and validation of the annual returns submitted by the occupiers/recycler/pre-processor/utilizer/co-processor operator of disposal facilities including submission of the annual inventory to CPCB within the stipulated time period.

- v. It is recommended that SPCBs/PCCs (namely Himachal Pradesh, Sikkim, Punjab, Kerala and Jharkhand) which have reported non-compliance but not taken any action shall be directed to take action against such violators as per provisions of HOWM Rules, 2016.
 - a. Further, it is also recommended that SPCBs/PCCs may be directed to initiate actions against all such units which are violating one or other provisions of HOWM Rule, 2016 including non-compliance to the documenting submission such annual returns, manifest document, etc.
- vi. It is recommended that the timeline provided by the SPCBs/PCCs with regard to adopting waste management hierarchy (as stipulated in the HOWM Rules) to ensure the level playing for the industries shall be strictly adhere to.
 - a. Further, SPCBs/PCCs shall also initiate development of certain benchmarks/guidelines for the possibility of hazardous waste recycling/ utilization on case to case to basis as most of the SPCBs/PCCs have not taken any initiative on the same.
- vii. It is recommended that SPCBs/PCC may be directed to initiate development of sectoral process based HW generation range to have uniformity in assessing the HW generation from industries and benchmarking the same.
- viii. It is recommended that SPCBs/PCCs of (Karnataka, Maharashtra, Rajasthan, Kerala and Uttrakhand) having Common TSDF to immediately open the Escrow Account as per O.M of MoEF&CC including deposition of mandatory amount.
 - a. Further, SPCBs/PCCs of Gujarat, Jharkhand, Karnataka, Odisha, Rajasthan, Tamil Nadu and West Bengal shall take action against the Common TSDF(s) for not displaying the details of mandatory amount deposited in the Escrow Account on their website.
- ix. SPCBs/PCCs may be directed to expedite conducting of environment audit of the Common/Captive SLFs in the time bound manner as specified in the Interim Report of the Monitoring Committee Report.
- x. SPCBs/PCCs have reported that out of 30 SPCBs/PCCs only 19 are having laboratory facilities for analysis of all hazardous waste parameters as required under HOWM Rules, 2016. Therefore, it is recommended that all the remaining 11 SPCBs/PCCs (Andaman and Nicobar Islands, Arunachal Pradesh, Delhi, Goa, Jammu & Kashmir, Jharkhand, Meghalaya, Odisha, Puducherry, Sikkim and Uttrakhand) should be equipped with all the facilities for analysis of all hazardous waste parameters as required under HOWM Rules, 2016.
- xi. It is recommended to direct States/UTs (namely Andaman and Nicobar Islands, Assam, Arunachal Pradesh, Bihar, Chhattisgarh, Chandigarh, Delhi,

Goa, Jammu & Kashmir, Lakshadweep, Manipur, Meghalaya, Mizoram, Nagaland, Puducherry, Tripura and Sikkim) where common TSDF is not available to immediately set up adequate number/capacity of Common TSDFs in such States/UT.

- xii. Chief Secretaries of the States/UTs may be directed to submit biannually compliance report to CPCB by collecting information from the State Government/ Departments like Labour/Industries/Environment and SPCBs/PCCs.

3.8 100 Industrial Clusters

3.8.1 Information Status:

CEPI is a rational number between 0 and 100, assigned to a given location to characterize the environmental quality following the algorithm of source, pathway and receptor. CPCB, conducted environmental quality monitoring in 100 industrial clusters/areas located in 21 states across the country for CEPI evaluation based on the revised CEPI-2016 under MoEFCC sponsored project during Dec. 2107 -March 2018. Thereafter, CPCB undertook evaluation of CEPI scores.

As a result of CEPI evaluation during Dec. 2107 -March 2018, following is the number of CPAs/SPAs

CPAs: Nos. of PIAs with CEPI scores ≥ 70 is 38

SPAs: Nos. of PIAs with CEPI scores ≥ 60 & < 70 is 31

OPAs: Nos. of PIAs with CEPI scores < 60 is 31

It is to be noted that 69 CPAs/SPAs are located in 20 States/UTs.

In compliance with Order dated September 12, 2019 in OA No. 606/2018 information has been received from eight state/UTs(Andhra Pradesh, Chhattisgarh, Delhi, Gujarat, Kerala, Madhya Pradesh, Maharashtra, Rajasthan) State-wise information received is enclosed at **Annexure XII. 12** States/UTs which have not provided information on CPAs include Assam, Bihar, Haryana, HP, Jharkhand, Karnataka, Odisha, Punjab, Tamil Nadu, UP, Uttarakhand, Telangana and West Bengal.

3.8.2 Observations:

Information received from the nine States/UTs have been assessed with respect to three key parameters. An overview of the assessment is given in the table below:

PERFORMANCE OF STATES/UTs (CPA/SPA)					
S.no	State	No Of CPA/SPA	Status of constitution of committee	Status of submission of action plan	Status of SPCBs Performance for 100 Industrial clusters
1	ANDHRA PRADESH	1	Committee constituted for structuring action plan on 29.1.2019.	Action plan Submitted for Vijayawada on 12.3.2019.	Very Good
2	CHHATTISGARH	2	Committee constituted for structuring action plan on 24.1.2019.	Action plan Submitted for Siltara IA and Raipur on 28.3.2019.	Very Good
3	DELHI	1	Committee constituted for structuring action plan on 20.2.2019.	Action plan Submitted for Najafgarh-Drain basin 16.4.2019.	Very Good
4	GUJARAT	7	..	Updated / new Action Plan for six CPAs and one SPA of Gujarat has been prepared by GPCB and submitted the same to CPCB Delhi and Regional Directorate, CPCB West Zone, Vadodara on	Good

				01.10.2019 and 04.10.2019 Respectively	
5	KERALA	0	NA	NA	Very Good
6	MADHYA PRADESH	0	NA	NA	Very Good
7	MAHARASHTRA	6	Committee constituted for structuring action plan on 31.12.2018.	Action plan Submitted for all CPA/SPA in Feb 2019.	Very Good
8	RAJASTHAN	5	Committee constituted for structuring action plan on 13.06.2019.	Draft of Action Plan for Jodhpur and Pali has been prepared by MNIT Jaipur and has been sent to CPCB on 30.05.2019. Draft of Action Plan for Bhiwadi has been prepared by IIT Kanpur and is under examination at State Govt. level Draft of Action Plan for Jaipur has been prepared by IIT Kanpur and is under examination	Good

				at State Govt. level.	
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3.8.3 Recommendations:

- i. The concerned States/UTs to prepare and submit action plans within three months for improvement of environmental quality in the CPAs/SPAs, prohibition of non-complying pollution activities
- ii. The concerned SPCBs/PCCs to levy and recover environmental compensation from non-complying units/ common facilities.

3.9 Status of CETPS/ETPs

3.9.1 Information Status

In compliance with Order dated September 12, 2019 in OA No. 606/2018 information has been received from twelve state/UTs (Andhra Pradesh, Delhi, Gujarat, Haryana, Karnataka, Kerala, MP, Maharashtra, Punjab, Rajasthan, Tamil Nadu and Tripura) State-wise information received is enclosed at **Annexure XIII**. It may be noted that **191 operational CETPs are located in 19 States/UTs**. 7 States/UTs which have not provided information on CETPs are namely Himachal Pradesh, Jharkhand, Uttar Pradesh, Uttarakhand, West Bengal, Telangana and Jammu & Kashmir.

Information on ETPs have been provided by 13 States/UTs (Andhra Pradesh, Delhi, Gujarat, Haryana, Karnataka, Kerala, MP, Maharashtra, Punjab, Rajasthan, Tamil Nadu, Chhattisgarh and Tripura). Remaining States/UTs have not provided information on the matter

Information containing current status, desirable level of compliance in terms of statutes, gap between current and desired levels and proposal of attending the gap with time lines is given as **Annexure-XIII**

3.9.2 Observations

The information received from the States/UTs has been assessed for key parameters. An overview of the assessment is given in the table below:

PERFORMANCE OF STATES/UTs (CETPs)						
SI. No.	State	No. of CETPs	No. of CETPs with the inlet quality standards prescribed by the SPCBs	No. of Non-Complying CETPs	Percentage of CETPs Non-complying	Ranking of SPCBs on basis of CETPs Functioning
1.	Tamil Nadu	36	0	3	8	1
2.	Karnataka	10	7	1	10	2
3	Maharashtra	25	22	3	12	3
4	Andhra Pradesh	6	5	1	16	4
5	Punjab	4	0	1	25	5
6	Kerala	6	0	2	33	6
7	Haryana	19	14	9	47	7
8	Madhya Pradesh	2	2	1	50	8
9	Gujarat	33	33	17	51	9

PERFORMANCE OF STATES/UTs (CETPs)						
Sl. No.	State	No. of CETPs	No. of CETPs with the inlet quality standards prescribed by the SPCBs	No. of Non-Complying CETPs	Percentage of CETPs Non-complying	Ranking of SPCBs on basis of CETPs Functioning
10	Rajasthan	15	13	11	73	10
11	Delhi	13	13	12	92	11
12	Tripura	1	1	1	100	12

3.9.3 Recommendations

- (i) Proper technological combination for CETPs has to be identified by engaging Expert agencies
- (ii) Separate treatment technology should be provided for hazardous waste water , high TDS and toxic effluents
- (iii) CETP operators should be given proper knowledge and training for operation and maintenance of CETPs

3.10 351 Polluter Stretches in the country

3.10.1 Information Status

1. Based on water quality monitoring carried out in the years 2016 and 2017, CPCB identified 351 polluted river stretches in the Country. The criteria pollutant, Biochemical Oxygen Demand (BOD) was considered for identification and prioritization of polluted river stretches in the country.

2. Hon'ble NGT vide orders dated 20.09.2018, 19.12.2018 & 08.04.2019 in OA No 673/2018 in the matter of News item published in 'THE HINDU' titled "More river stretches are now critically polluted: CPCB" directed all State Governments and UT Administrations to prepare action plans for restoration of identified Polluted River Stretches and execution of approved action plans within 2 years

(from 1st April, 2019) for bringing all the polluted river stretches to be fit at least for bathing purposes (i.e. BOD < 3 mg/L and FC < 500 MPN/100 mL).

3. As per Hon'ble NGT order dated 8.4.2019, States/ UTs were are also required to submit performance guarantee (for No. of Polluted River Stretches in a State/UT > 10; 5 to 10 & < 5, the performance guarantee in Rupees 15 Crore, 10 Crore & 5 Crore respectively).

4. As per Hon'ble NGT order dated 8.4.2019, Assam, Manipur & UP State are liable to pay compensation in terms of order dated 19.12.2018 for delay in submission of action plans within a month to CPCB.

5. As per Hon'ble NGT order dated 8.4.2019, Delhi, Meghalaya, Nagaland, Tamil Nadu, UP & Uttarakhand are liable to pay compensation as per order dated 19.12.2018 for delay at the scale of 50% of the compensation payable by the States which have failed to submit complete action plans. State-wise information received for Hazardous Waste is attached as **Annexure-XIV**

3.10.2 Observation:

The information provided by the States /UTs have been assessed for key parameters. An overview of the assessment is given below:

PERFORMANC OF STATES/UTS (Polluted River Streches)				
Parameter/ Thematic area	Best Performing	Average	Poor	No information
351 Polluted River Stretches in the Country	(on the basis of approval by Task team in 1st review)	(On the basis of submission of action plans within timelines)	(On the basis of compensation imposed by Hon'ble NGT for submission of incomplete action plans and delay in submission)	
	1. Gujarat 2. Haryana 3. Himachal Pradesh 4. Kerala 5. Punjab 6. Telangana 7. West Bengal	1. Andhra Pradesh 2. Bihar 3. Chhattisgarh 4. Daman, Diu and Dadra Nagar Haveli 5. Goa 6. Jammu & Kashmir 7. Jharkhand 8. Karnataka 9. Madhya Pradesh 10. Maharashtra 11. Mizoram 12. Odisha 13. Puducherry 14. Rajasthan	1. Tamil Nadu 2. Nagaland 3. Delhi 4. Manipur 5. Meghalaya 6. Assam 7. Uttar Pradesh 8. Uttarakhand	

		15.Sikkim 16.Tripura		
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CPCB's observations based on the above assessment is given below :

- i. All States and Union Territories have submitted action plans approved by River Rejuvenation Committee (RRC) of respective State Govt./ UT Administrations.
- ii. CPCB has reviewed action plans w.r.t. Priority I and Priority II polluted river stretches. CPCB has reviewed action plans w.r.t. Priority I and Priority II polluted river stretches. So far, 60 action plans out of 61 Priority I and Priority II polluted river stretches pertaining to 18 States & 1 UT have been approved by CPCB Task Team.
- iii. Out of 31 States/ UTs, 12 States/UTs (Daman, Diu and Dadra Nagar Haveli, Delhi, Goa, Gujarat, Haryana, Jharkhand, Madhya Pradesh, Manipur, Mizoram, Odisha, Puducherry, West Bengal) have submitted Performance/ Bank Guarantee to CPCB.
- iv. None of the States (Assam, Delhi, Manipur, Meghalaya, Nagaland, Tamil Nadu, UP & Uttarakhand) have submitted compensation for delay in submission of action plans or submission of incomplete action plans to CPCB

3.10.3 Recommendations

- i. All States/ UTs are required to ensure implementation of all action plans within 2 years (from 1st April, 2019) for bringing all the polluted river stretches to be fit at least for bathing purposes (i.e. BOD < 3 mg/L and FC < 500 MPN/100 mL).
- ii. States/ UTs viz - Andhra Pradesh, Assam, Bihar, Chhattisgarh, Himachal Pradesh, Jammu & Kashmir, Karnataka, Kerala, Maharashtra, Meghalaya, Nagaland, Punjab, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttar Pradesh and Uttarakhand are required to submit Performance/ Bank Guarantee to CPCB.
- iii. States/UT (Assam, Delhi, Manipur, Meghalaya, Nagaland, Tamil Nadu, UP & Uttarakhand) to submit compensation for delay in submission of action plans or submission of incomplete action plans to CPCB

3.11 Rejuvenation of water bodies.

3.11.1 Information Status:

Hon'ble NGT vide order dated 10.5.2019 in O. A. No 325 of 2015 M.A. No 26/2019 in O.A. No. 325/2015 in the matter of Lt. Col. Sarvadaman Singh Oberoi Vs UOI & Ors before Hon'ble NGT, PB, New Delhi directed all the States and UTs to review the existing framework of restoration all the water bodies by preparing an appropriate action plan within three months and furnish to the CPCB.

CPCB prepared Indicative Guidelines for Restoration of Water Bodies and circulated to all States/ UTs so that it can be used as a reference for preparation of action plans for restoration of water bodies in respective States/UTs in compliance to Hon'ble NGT order dated 30.5.2019 in O. A. No 325/2015.

State-wise information received for Polluter Stretches and Rejuvenation of water bodies is attached as **Annexure XV**.

3.11.2 Observation:

Information provided by States/UTs have been assessed for key parameters. An overview of the assessment is given in the table below:

PERFORMANCE OF STATES/UTs (Rejuvenation of Water Bodies)				
Restoration of Water Bodies	(on the basis of review by Expert Committee)	(on the basis of submission of action plans)	(for non-submission of action plan)	
	None	<ol style="list-style-type: none"> 1. Andaman and Nicobar Islands 2. Chandigarh 3. Chhattisgarh 4. Haryana 5. Meghalaya 6. Tamil Nadu 7. Tripura 	<ol style="list-style-type: none"> 1. Andhra Pradesh 2. Arunachal Pradesh 3. Assam 4. Bihar 5. Dadra and Nagar Haveli 6. Daman and Diu 7. Delhi 8. Goa 9. Gujarat 10. Himachal Pradesh 11. Jammu and Kashmir 12. Jharkhand 13. Karnataka 14. Kerala 15. Lakshadweep 16. Madhya Pradesh 17. Maharashtra 18. Manipur 19. Mizoram 20. Nagaland 21. Odisha 22. Puducherry 23. Punjab 24. Rajasthan 25. Sikkim 	

			26. Telangana 27. Uttar Pradesh 28. Uttarakhand 29. West Bengal	
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CPCB's observations based on the above assessment is given below:

- i. Out of 36 States/ UTs, only 5 States provided action plans for restoration of water bodies.
- ii. None of the States have submitted action plans in line with indicative guidelines for restoration of water bodies circulated by CPCB.
- iii. Based on water quality assessment of lakes, ponds & tanks in the year 2018, out of 435 locations monitored, 357 locations were not complying to the primary water quality criteria for bathing.

3.11.3 Recommendations:

The response from the States/UTs is not adequate to ensure restoration of all polluted water bodies (Lakes or Ponds) which may be attributed to

1. No basic information on water bodies is available as the ponds or lakes are owned by both public and private owners.
2. Data on water quality of water bodies may not be readily available to arrive at the water body is polluted or not.
3. No provisions for prioritisation of water bodies;
4. Lack of knowledge or guidelines on the subject matter; and
5. There is confusion among the States/UTs w.r.t the definition of water bodies as it covers all running water bodies as well as stagnant water bodies such as lakes or ponds or tanks. Clarity should be given in this regard.

In view of above, Hon'ble NGT may consider following actions as proposed by CPCB and to consider extension of appropriate time for preparation of action plans for restoration of water bodies (especially polluted ponds or lakes) by the States/UTs and thereafter CPCB to review the action plans received from States/UTs as well as implementation of action plans by the concerned States/UTs.

Expert Committee constituted by CPCB suggested CPCB for seeking time of six months for finalisation of the guidelines for restoration of Ponds or Lakes. However, CPCB will make all possible efforts to finalise the same within four months' time.

Thereafter, all the concerned States or UTs may finalise and submission of action plans within four months to CPCB as well as implementation of approved action plans in a time frame of not more than two years. Details of activities to be performed are detailed below: -

PROPOSED ACTIVITIES FOR REJUVENATION OF WATER BODIES

S.No.	Activity Proposed	Organization Responsible
1.	Identification and Geo-Tagging of Ponds or Lakes in the Country	NRSA, State Space Application Centre and Concerned State Departments
2	Assessment of Water Quality of Ponds or lakes	Through Laboratories approved under E (P) Act, 1986 by the Concerned State Department/ULBs/State Environment Dept. / SPCB/PCC
3	Prioritization of Ponds or Lakes for restoration in consultation with the respective SPCB	State Environment Department/ SPCB/PCC
4	Preparation and submission of action plans for restoration of prioritized ponds or Lakes to CPCB for random scrutiny of proposed action plans	State Environment Department/ SPCB/PCC
5.	Execution of approved action plans	State Environment Department/ SPCB/PCC under the overall supervision of Principal Secretary, Environment Department

3.12 Non-attainment cities

3.12.1 Information Status:

122 non-attainment cities are located 23 States/UTs. In compliance with Directions of Hon'ble NGT to matter (O.A. 606/2018), no information has been provided by 16 states - Jammu & Kashmir, Jharkhand, Himachal Pradesh, Meghalaya, Nagaland, Orissa, Punjab, Telangana, U.P., Utrkhand, West Bengal, Bihar, Tamilnadu, Karnataka, Chandigarh and Assam, on the thematic area. Detailed information provided by remaining 7 State/UTs (Andhra Pradesh, Chhattisgarh, Maharashtra, Delhi, Gujarat, Madhya Pradesh & Rajasthan) is placed at **Annexure XVI**

3.12.2 Observations

Information received from 07 States /UTs have been assessed for key parameters and the same is given below

Performance of States/UTs (Non-attainment Cities)				
Parameter	Performance of States			No information Available
	Good	Average	Poor	
Submission of city action plans	Chhattisgarh Delhi Gujarat	Andhra Pradesh	-	-

Performance of States/UTs (Non-attainment Cities)				
Parameter	Performance of States			No information Available
	Good	Average	Poor	
	Madhya Pradesh Maharashtra Rajasthan			
Evaluate existing air quality monitoring mechanism	Andhra Pradesh Chhattisgarh Delhi Gujarat Madhya Pradesh Maharashtra Rajasthan			
Preparation of Air Quality Monitoring Committee	-do-	-	-	-
Submission of Quarterly Progress Report	Chhattisgarh Delhi Madhya Pradesh Rajasthan Gujarat	-	Andhra Pradesh Maharashtra	-
Submission of Consent Fund Details		Chhattisgarh	Andhra Pradesh Delhi Gujarat Madhya Pradesh Maharashtra Rajasthan	
Development of Public complaint redressal mechanisms	Delhi Madhya Pradesh	Maharashtra		Andhra Pradesh Chhattisgarh Gujarat Rajasthan
Submission of Emergency Response System	-	Delhi	-	Andhra Pradesh Chhattisgarh Gujarat Madhya Pradesh Maharashtra Rajasthan

*Good: Component Submitted, Average: component partially submitted; Poor: no information submitted

CPCB's observations based on the above assessment are given below:

- i. In compliance with directions of Hon'ble NGT in the matter (O.A. 606/2018) ,out of 122 cities in 23 States/UTs (102 + 20), , status is received from only 39 cities (07 States)
- ii. City action plans prepared through respective State Air Quality Monitoring committee (AQMC) and approved for implementation for 39 non-attainment (NA) cities in 07 States.

- iii. Public Complaint Redressal Mechanisms (PCRM) is to be prepared by all the states harbouring Non-attainment cities. Out of 39 PCRM developed by 10 cities.
- iv. Out of 39 cities ,Quarterly Progress Report is received from 17 cities.
- v. Emergency response system to be developed by all States/Uts is part of order, and no compliance status received from any of the state, except Delhi.
- vi. No information/ proper information on details of consent funds along with action plan as per Hon'ble NGT 's order provided by all 7 States.

3.12.3 Recommendations:

- i. Compliance status/Quarterly Progress Report may be submitted as per enclosed format. (**Annexure XVI A**).
- ii. Public complaint redressal mechanism is to be prepared by all the States/UTs harbouring Non-attainment cities, as per Hon'ble NGT order dated November 21, 2019 (O.A. 681/2018), the portal is to be developed and report to be submitted by respective States to CPCB within 2 months from the order.
- iii. Andhra Pradesh and Tamil Nadu to submit city action plan of newly added non-attainment cities in their state by January 31, 2020, as per Hon'ble NGT order dated November 21, 2019 (O.A. 681/2018).
- iv. Emergency response system to be developed by all states and submitted to CPCB by December 20, 2019, as per Hon'ble NGT order dated November 21, 2019 (O.A. 681/2018).
- v. Details of consent funds along with action plan as per Hon'ble NGT order dated August 06, 2019 (O.A. 681/2018) to be provided by all states, latest by January 31, 2020.
- vi. The States/UTs which are able to successfully control air pollution in measurable terms in respect of 122 NACs may place their successful models and best practices on their respective websites for the benefit of others. (Hon'ble NGT order dated August 06, 2019 - O.A. 681/2018)

3.13 Illegal sand mining.

3.13.1 Information Status:

Total 11 States and Union Territories (Andhra Pradesh, Chhattisgarh, Dadra and Nagar Haveli, Delhi, Goa, Gujarat, Kerala, Madhya Pradesh, Maharashtra, Rajasthan, Tripura) have submitted information regarding the illegal mining. The information provided is per the points and directions of Hon'ble NGT OA No. 606/2018 order dated-12.09.2019 Para 4 by Tripura and Madhya Pradesh. State-wise information received for Illegal sand mining is attached as **Annexure XVII**.

3.13.2 Observations

CPCB's observations on the information submitted by the States/UTs is given below:

- i. Information regarding action taken in respect of illegal mining in the States/UTs has been reported in the information provided by States/UTs.
- ii. No illegal mining has been reported by Dadra and Nagra Haveli, Delhi, Kerala and Tripura.
- iii. Brief of action taken by States/UTs regarding the illegal mining is as follows:
 - Local regulations framed regarding sand mining operation
 - Special Committee at District level setup for implementation of regulations of sand mining.
 - Meetings held at State/District level on the matter.
 - Steps taken in compliance of Hon'ble NGT cases regarding illegal mining applicable to individual states/UTs.
 - Cases of illegal mining and amount recovered therein reported.

3.13.3 Recommendations:

- i. All States and UTs should submit the information in the matter of Hon'ble NGT OA No. 606/2018 as per Para 4 of order dated-12.09.2019 regarding the illegal sand mining.

3.14 Ground water extraction/contamination and re-charge

The States/UTs have not provided any status on the issue- illegal extraction of ground water, hence, CPCB has no comments to offer. A note has been prepared w.r.t Ground Water extraction issues and is enclosed at **Annexure XVIII**.
